

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 41/2026**

IN THE MATTER OF:

Hanumanta Devappa Bangi

...APPLICANT

Versus

Union of India and Others

...RESPONDENTS

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Filed by



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Date: 25.04.2026

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 41/2026

IN THE MATTER OF:

Hanumanta Devappa Bangi

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Union of India and Others


...RESPONDENTS


INSPECTION REPORT ON BEHALF OF DEPARTMENT OF MINES
AND GEOLOGY, KARNATAKA

MOST RESPECTFULLY SHOWETH:

1. The instant original application has been filed alleging illegal sand mining by M/s Hutti Gold Mines Company Ltd ('**HGML**') in Raichur and Yadgiri Districts in Karnataka.
2. It is submitted that sand blocks have been identified by the answering Department for sand mining in Yadgiri and Raichur districts. True Copy of details of identified sand blocks are annexed herewith as **Annexure R-1**.
3. It is submitted that the Department of Mines and Geology has issued the following permits/orders to HGML for sand mining:
 - I. Quarrying Plan;
 - II. Work Orders.

True Copy of quarrying plans and work orders issued to HGML are annexed herewith as **Annexure R-2 (Colly)**.


SENIOR GEOLOGIST
Department of Mines
and Geology, Yadgir



Senior Geologist
Dept. Of Mines and Geology
Raichur

4. Additionally, HGML has also obtained Environmental Clearance from SEIAA for the identified sand blocks in Yadgiri and Raichur districts. True Copy of Environmental Clearances issued by SEIAA Karnataka to HGML is annexed herewith as **Annexure R-3**.
5. As per Rule 31-R(9) of Karnataka Minor Mineral Concession (Amendment) Rules-2021, periodic reports have been submitted by HGML in accordance with the "Environment and Monitoring Guidelines for Sand Mining-2020" issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC).
6. Accordingly, HGML has been extracting sand from the approved mining area, storing it in designated stock yards, paying applicable royalties and taxes, obtaining necessary permits, and dispatching sand via e-permits. The details are as follows:

S. No.	Year	Lease no.	Quantity (MT)	Royalty (In Lakhs)
Raichur District				
1.	2024-25	RAINSHGML03	4775	3.80
2.	2025-26	RAINSHGML03	26174	21.00
Yadgiri District				
3.	2023-24	YGRNSHGML01 (Suguru Village)	69523	55.36
4.	2024-25		64848	48
5.	2025-26		53859	40
6.	2023-24	YGRNSHGML03 (Choudeshwarihal Village)	0	0
7.	2024-25		9971	8.00
8.	2025-26		59608	48.0

Spot Inspections Carried out by the Answering Department

7. It is submitted that upon the instant Original Application having been filed alleging illegal mining, spot inspections were carried out by the officials of the answering Department in the two districts, the details of which are as follows:



 SENIOR GEOLOGIST
 Department of Mines
 and Geology, Yadgir



 Senior Geologist
 Dept. Of Mines and Geology
 Raichur

- Karikhalli Village, Raichur District on 09.04.2026 from 01:00 pm to 02;10 pm;
- Hirerayakumpi Village, Raichur District on 09.04.2026 from 11:00 am to 12: pm;
- Herundi Village, Raichur District on 09.04.2026 from 03:50 pm to 05:10 pm;
- Suguru and Chowdeshwarihala villages, Yadgiri District on 13.04.2026 pm;

8. It is submitted that the following observations were common among all spot inspections carried out:

- The Applicant herein was informed telephonically before each spot inspection, though he refused to be present at the site in any of the inspection;
- Conditions in the Environmental Clearance, and the DMG work orders have been found to be complied with;
- CCTV cameras have been installed;
- Sand in transported through vehicles which have gps device;
- Weighbridges have been installed to weigh the quantity of sand being loaded on every vehicle;
- The sand is sold on the Maralu Mitra platform designed by the Government of Karnataka to enable the buyers to procure sand, at rates fixed by the Government;

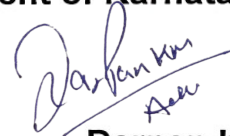

SENIOR GEOLOGIST
Department of Mines
and Geology, Yadgir


Senior Geologist
Dept. Of Mines and Geology
Raichur

- No construction of roads into the river, or diversion/obstruction of the river has been found at any site whatsoever;
 - There was no mining activities during the inspection.
9. True Copy along with translated copy of the spot inspections conducted on 09.04.2026 and 13.04.2026 are annexed herewith as **Annexure R-4 (Colly)**.
10. It is thus submitted that upon spot inspections being carried out, the contents of the Original Application have been found to be incorrect. It is thus prayed that the Original Application may be dismissed with costs.

**For Department of Mines and Geology
Government of Karnataka**

Filed




**Darpan KM
Standing Counsel
State of Karnataka**

Date: 25.04.2026



**SENIOR GEOLOGIST
Department of Mines
and Geology, Yadgir**



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Dept. Of Mines and Geology
Raichur**

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PART 6 - C

GOVERNMENT NOTIFICATIONS APPLICABLE
LOCALLY TO KALABURAGI DIVISION, AND
KALABURAGI, BELLARY , BIDAR, KOPPALA AND
YADAGRI DISTRICTS AND THE GOVERNMENT
NOTIFICATIONS ISSUED ALONG WITH
NOTIFICATONS ISSUED AS PER THE LAND
ACQUISITION ACT BUT ALONG WITH THE ORDERS
ISSUED UNDER NON STATUTE.

OFFICE OF THE DEPUTY COMMISSIONER RAICHUR
DISTRICT,RAICHUR-584101 (KARNATAKA)

No. DR/Sand/Notification-1/2020-21. Dated: 17.07.2020.

NOTIFICATION

Sub: Issue of Notification by reserving the land
with the silt in the sand bocks marked in the
river bed and by reserving for removal of
sand with silt in the back water areas of
googol barrage for Hattii Gold mines Limited
(HGML).

- Ref: 1) Government Order No. CI 344 MMN 2019
Bangalore, dated: 05.05.2020.
2) Government Order No. CI 344 MMN 2019
Bangalore, dated: 18.05.2020.
3) Proceeding dated: 03.07.2020 of the
District Level Sand Committee.


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TRANSLATOR



With reference to the above subject, as per the Notification No. CI 344 MMN 2019, Bangalore, dated : 05.05.2020 under reference (1) the sand block in the Krishna and Tungabhadra river bed under the limits of the following villages of different taluk of Raichur district and for maintenance of Googol barrage and for raising the water storing quantity of the barrage, the areas of removing the sand with silt of back water area, have been identified from the District/Taluk level Sand Committee.

As per the Government Notification No. CI 344 MMN 2019, Bangalore, dated: 18.05.2020 under reference (2) and as per reference (3) by reserving the sand blocks marked in the river beds of Krishna and Tungabhadra river under the limits of the following villages and the back water area of googol barrage identified for removing the sand with silt to M/s. Hatti Gold Mines Limited (HGML) the notification has been issued.

**DETAILS OF THE ORDINARY SAND BLOCKS
RECOMMENDED FROM THE DISTRICT SAND
COMMITTEE IN RAICHUR DISTRICT**

SL. No.	Taluk	Village	Block No.	River bed	Area in acres	Pukka Sy. No.	Latitude	Longitude
1	Devdurga	Myadara gol	1	Krishna	12.20	56.57	N:16°33'13.97" N:16°33'20.56" N:16°33'24.39" N:16°33'18.16"	E:76°59'47.57" E:76°59'48.63" E:76°59'40.79" E:76°59'40.57"
2	Devdurga	Myadara gol	6	Krishna	12.20	2,3	N:16°32'48.36" N:16°32'53.78" N:16° 2'46.34" N:16°32'41.47"	E:77° 0'17.25" E:77° 0'20.74" E:77° 0'24.79" E:77° 0'21.38"

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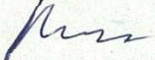
3	Devdurga	Konac ha palli	1	Krishna	50-00	39to 44,57	N:16°33'15.52" N:16°33'20.75" N:16°33'31.56" N:16° 33'26.26"	E:76° 58'19.98" E:76° 58'15.99" E:76° 58'47.31" E:76° 58'51.24"
4	Devdurga	Googol	1	Krishna	25-00	7 to 10	N:16°28'8.75" N:16°28'10.60" N:16°27'52.94" N:16°27'51.08"	E:76° 9'14.35" E:76° 9'19.42" E:76° 9'30.35" E:76° 9'25.26"
5	Devdurga	Herun di	2	Krishna	18-00	96/2,97/2 ,98/2,99/ 2,107	N:16°25'26.80" N:16°25'31.89" N:16°25'37.80" N:16°25'32.71"	E:76° 49'56.28" E:76° 49'55.05" E:76° 50'09.26" E:76° 50'10.24"
6	Devdurga	Hirera ya Kumpi	1	Krishna	30-00	308/1,3/1 ,4,5 86	N:16°26'21.96" N:16°26'17.61" N:16°26'02.26" N:16°26'06.74"	E:77° 09'42.79" E:77° 09'39.11" E:77° 09'54.52" E:77° 09'58.82"
7	Manavi	Yadiwa la	1		40-00	66,65/2,	N:15°51'08.05" N:15°51'01.12" N:15°51'18.74" N:15°51'25.39"	E:77° 01'44.99" E:77° 01'52.94" E:77° 01'59.16" E:77° 01'52.15"
8	Manavi	Madlapura	2		25-00	199,188,6 4	N:15°55'05.14" N:15°55'01.38" N:15°54'47.88" N:15°54'51.46"	E:77° 04'48.99" E:77° 04'52.94" E:77° 04'39.57" E:77° 04'34.88"
9	Manavi	Umalip an nuru	2		25-00	3,4,141/2 ,148	N:15°56'58.56" N:15°56'53.03" N:15°56'53.32" N:15°56'58.89"	E:77° 09'23.30" E:77° 09'22.71" E:77° 09'03.42" E:77° 09'02.38"
10	Devdurga	Karki hally	3		12.00	35/2,36/2	N:16°31'32.96" N:16°31'32.16" N:16°31'23.01" N:16°31'23.94"	E:77° 0'09.36" E:77° 0'15.15" E:77° 0'15.19" E:77° 0' 9.39"
11	Raichur	Kadlur u	1	Krishna	20-00	376,3 71, 370, 369/2, 369/1, 5	N:16°24'21.43" N:16°24'17.46" N:16°24'18.02" N:16°24'22.30"	E:77° 16'55.90" E:77° 16'56.58" E:77° 17'17.15" E:77 17' 18.29"
12	Manavi	Racho lli	1	Tunga bhadra	25-00	185,1 86,18 7, 189	N:15°57'55.11" N:15°57'51.30" N:15°57'43.08" N:15°57'46.32"	E:77° 15'02.13" E:77° 15'1.08" E:77° 15'28.80" E:77° 15'30.50"

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 City Civil Court Complex,
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DETAILS OF THE AREA OF REMOVING SAND IN THE SILT IN BACK WATER OF GOOGOL BARRAGE									
Sl. No	Taluk	River bed	Villages of removing sand with the silt in the back water area	Limits	Latitude & Longitude		Appx Area	Appro. length	Appx width
					Latitude	Longitude			
13	Devdurga	Krishna	Heruru, Yatagal, Kurkihalli	From the border Heuru including Yatgal village area, upto Kurkihalli village border	N 16°31'0.89"	E77° 3'40.85"	1 Sq. Km	4091 M.	204 M

CONDITIONS:1) The sand blocks marked as per the Notification (Sl.No.1 to 12), after issue of Intent letter from the District Sand Committee, M/s.HGML by preparing the quarry project to the said sand block, by obtaining the sanction from the Senior Geologist, Mines and Geology Department, Raichur, with the Environment Execution Project, by submitting to the State Environment Hazard Assessing Authority, to obtain the Environment Clearance Certificate.


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 TRANSLATOR
 City Civil Court Complex,



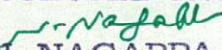
- 1) The environment Clearance Certificate obtained from the State Environment Hazard Assessing Authority, by submitting to the Senior Geologist, Mines and Geology Department, Raichur, by obtaining the work order for commencement of sand mining, to take up sand mining as per rules.
- 2) As per the Notification, in the area marked to remove the sand with silt in the limits of back water of googol barrage (Sl. No.13), after issue of the work order from the District Sand Committee to take up action to remove the sand with silt for M/s. Hatti Gold Mines Company Ltd., (HGML) .

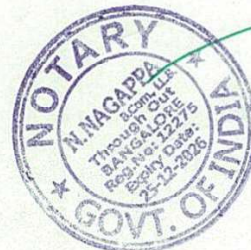
R. VENKATESH KUMAR
Deputy Commissioner and Chairman,
District Level Sand Committee,
Raichur.

/Translated by me from Kannada language/


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City Civil Court Complex,
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PART 6 - C

NOTIFICATIONS APPLICABLE LOCALLY TO KALABURGI DIVISION AND KALABURGI, BELLARY, RAICHUR, BIDAR KOPPALA AND YADGIR DISTRICTS ORDER NOT STAUTORY BUT THE GOVERNMENT NOTIFICATIONS ISSUED WITH THE NOTAIFCTIONS ISSUED AS PER THE LAND ACQUISITON ACT.

DECLARATION AS PER SECTION 19 (2) READ WITH SECTION 19 (1) OF LAND ACQUISITION ACT.

OFFICE OF THE SPECIAL DEPUTY COMMISSIONER AND COMMUNITY MANAGER LAND ACQUISITIO, RESETTLEMENT AND RECONSTRUCTON, U.K.P. PROJECT, NAVANAGAR-BAGALAKOT.

(NOTIICATION MADE UNDER SECTION 11(1) OF LAND ACQUISITION , REHABILITATION , RESETTLEMENT AND RE CONSTRUCTION ACT OF 2013

No. Vijiba/LA/CR-75//2020-21. Dated: 05-11-2020

The purpose of acquiring the lands shown in the following schedule for a public purpose: Under 3rd stage, Jystagu-Yalaburga -Koppala Main pike canal and Kustagi-Yalaburga – Kopala Main pipe lane of Koppala Lift Irrigation Project.

(2369)

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RAGHUNATH D
TRANSLATOR
City Civil Court Complex,
500 000



Part 6-C Karnataka Gazette, Thursday, 19, November,
2020. 2451.

OFFICE OF THE DEPUTY COMMISSIONER,
YADGIR DISTRICT, YADGIR.

No. SG/MGD.Ya/New S. Policy-2020/2020-21.

Dated: 09-11-2020

NOTIFICATION

1. Karnataka Minor Mineral Concessions Rules - 1994
2. No. CI 344 MMN 2019, Bengaluru, dated:05.05.2020.
3. No. 344 MMN 2019, BENGALURU, DATED: 18.05.2020.
4. Proceeding dated 06.11.2020 of the District Level Sand Regulation Committee.

The Government under Sl. No.(1) and Sl. No. (1) and Sl. N. (2) as per the Government Order No. CI 344MMN 2019,Bengaluru, dated: 05.05.2020 has brought the New Sand Policy into force, as per Sl. No. (3) under Notification dated: 18.05.2020, in the IV, V & VI order stream/rivers/dams/reservoir/barrages and in the back water river bed areas of the dam by removing the sand by transporting to stock yard, the entire responsibility of selling to the customers ordered the Hatti Gold Mines Limited (HGML) to all the districts of Kalburgi division to execute the work to bring into force the New Sand Policy -2020. Accordingly, in Sl. No.(4)

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dated: 06.11.2020 from the District Level Regulatory Committee, Yadgir district, under Yadgir district limits, the following sand blocks are identified, it is ordered to the Hutti Gold Mines Limited (HGM) as per New sand Policy 2020 to execute the work as per Sl. No. (1), (2), (3). The details of the said sand blocks are as follows:

DETAILS OF THE ORDINARY SAND BLOCKS IDENTIFIED AS PER NEW SAND POLICY 2020 IN YADGIR DISTRICT:-

DETAILS OF THE ORGINARYSAND BLOCKS IDENTIFIED IN THE KRISHNA RIVER BD FLOWIG UNDER THE LIMITS OF SURAPURA TALUK AND WADIGERA TALUK OF YADGIR DISTRICT:									
Sl. No.	Taluk	Village	Mineral	Block No.	Sy. No. opposite to river bed	Latitude	Longitude	Area A.G.	Qty. in M.Ts
1	Wadigera	Yakshanthi	Ordinary sand	YDG-06	91(part A),	A16°31'31.95"	76° 57'50.03"	50-00	523224
					93,94,96,100,	B16°32'32.23"	76° 57'54.72"		
					101,102,103,	C16°31'45.69"	76° 58'14.36"		
					122,123,131,	D16°31'44.30"	76° 58'10.40"		
2	Surapura		Ordinary sand	YDG-08	132,135,136,	A16°25'34.34"	76° 49'29.57"	50-00	523637
					139,140,146,	B16°25'30.78"	76° 49'30.38"		
					147,148,149,	C16°25'21.69"	76° 48'33.43"		
					153,154,157,	D16°25' 5.43"	76° 48'32.08"		
					158,161,162,				
					164,165,166				
					2(Part)to 12 (Part)				


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TRANSLATOR



3	Surapura	Ordinary sand	YDG-10	92/2,91/3,96, (Part)97,98,99	A16°26'08.23"	76° 50'44.67"	30-00	317459
				B16°26'34.14"	76° 51'08.75"			
				C16°26'32.22"	76° 51'12.06"			
				D16°26'06.78	76° 50'48.43"			
4	Surapura	Ordinary sand	YDG-11	27/8,31/4,31/5 31/6,32/3,33/2 34/2	A16°27'44.12"	76° 51'50.91"	35-00	363710
				B16°27'42.29"	76° 51'55.59"			
				C16°27'10.68"	76° 51'43.93"			
				D16°27'12.33"	76° 51'40.11"			
5	Surapura	Ordinary sand	YDG-12	142/2/1, 157/2/2 158/2,160/3 163/2,164/2, 165/2	A16°29'14.38"	76° 51'56.53"	58-00	603810
				B16°29'3.34"	76° 51'47.27"			
				C16°28'17.26"	76° 51'45.76"			
				D16°28'17.26"	76° 51'49.52"			
				E16°29'2.39"	76° 51'52.03"			
				F16°29'10.87"	76° 52'0.17"			
6	Surapura	Ordinary sand	YDG-5	127,128/2, 126,129	A16°25'40.75"	76° 45'52.36"	30-00	313922
				B16°25'43.07"	76° 45'26.13"			
				C16°25'37.56"	76° 45'25.78"			
				D16°25'36.17"	76° 45'51.56"			
Total							253.00	26,45,752

Deputy Commissioner and Chairman,
District Level Sand Regulatory Committee,
Yadgir District.

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City Civil Court Complex,
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3rd Stage, BENGALURU 560 045



GOVERNMENT OF KARNATAKA

Office of the Deputy Director/Senior Geologist,

Department of Mines and Geology,

RAICHUR

Dated:11/11/2020

No:MG004S200000502 / 1208

To,

M/s Hutti Gold Mines
Exploration Department HGML Hutti
RAICHUR 584115

Sir,

Sub: Approval of Scheme of Quarrying including progressive Quarry closure Plan for the year 11/11/2020 in respect of M/s. Hutti Gold Mines in Govt Land over an extent of 18.00 in Sy.No. 96 97 98 99 107 situated at Herundi Village, Deodurga Taluk, RAICHUR District –Reg

Ref: 1. Your letter dated:11/11/2020

In exercise of the powers conferred under sub-rule 2(a-1)(ii)/sub-rule 2(a-1)(iii) of Karnataka Minor Mineral Concession Rules, 1994 / sub-rule (5) of Rule 17 of Granite Conservation and Development Rules, 1999 the Scheme of Quarrying (including Progressive Quarry Closure Plan) submitted under rule-8 of chapter-IIA, sub rule-3(a)(b)(c) of rule-18, rule-8F & 8G of KMMCR-1994 is hereby approved subject to the following conditions: -

1. The above approval is without prejudice to any other law applicable to the area from time to time whether made by the State Government, the Central Government or any other authority.
2. The above approval is without prejudice to any order or direction from any Court of competent jurisdiction.
3. The above approval does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Development & Regulation) Act, 1957 or the rules framed there under or under any other law.
4. The above approval is subject to complying with the relevant provisions of Forest (Conservation) Act, 1980; the Environmental Protection Act, 1994; the Forest (Conservation) Rules, 2003; the Karnataka Forest Act, 1963; the Karnataka Forest Rules, 1969 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
5. The above approval is subject to the Interim Order dated 12.12.1996 of the Hon'ble Supreme Court

passed in Writ Petition No. 202/1996 as also the final order that may be issued, as applicable in your case.

6. The above approval is subject to production of a certified copy of the Environmental Clearance given by the Karnataka Environmental Impact Assessment Authority, Bangalore. Or any competent Authority.
7. The above approval is subject to compliance with the provisions of the Mines Act, 1952 and Rules & Regulations made there under including submission of notice of opening, appointment of manager and other officials as required under the Statute.
8. The above approval is subject to following all Environmental parameters like ambient air quality, dust fall rate, water quality, soil sample analysis and noise level measurements on various stations established for the purpose both in the core zone and buffer zone, as per the guidelines issued by the Ministry of Environment and Forests, Government of India. The data so generated shall be maintained in the form of a bound Register and the said Register shall be made available to the inspecting officer on demand.
9. If anything, as required by the Karnataka Minor Mineral Concession Rules, 1994, the Granite Conservation and Development Rules, 1999 and the Mines Act, 1952, is found to be concealed in the contents of the approved Scheme of Quarrying and proposal for rectification has not been made, then the approval hereby given shall be deemed to have been withdrawn. Further, if it is observed at any stage that the information furnished in the document is incorrect or facts have been misrepresented, then also, the approval hereby accorded will be revoked with immediate effect.
10. If the Quarrying operations are not carried out in accordance with the Quarrying Plan, the State Government or any other authority specifically authorized in this behalf by that Government may order suspension of all or any of the quarrying operations and permit continuance of only such operations as may be necessary to restore the conditions in the quarry as envisaged under the said quarrying plan.
11. The quarrying operations shall be carried out in such a manner so as to ensure systematic development and conservation of granite deposits and protection of environment.
12. As regards system of working in granite quarries, the provisions contained in sub-rules (1) and (2) of Rule 21 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
13. As regards separate stacking of non-saleable granite, the provisions contained in sub-rules (1), (2), (3) and (4) of Rule 22 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
14. The owner, agent, mining engineer, geologist or manager of every granite quarry shall keep a record of all boreholes in a bounded note book and shall retain all records and samples of the strata passed through. He shall not destroy such records of boreholes and samples of strata except with the prior approval of the State Government or any other authority specifically authorized in that behalf.
15. The lessee/holder of working permission shall in accordance with covenants of lease deed part -VII clause V erect and maintain a proper fence/protection wall around the leased area protecting the human/cattle's falling in to the quarry pit, which otherwise would cause injuries/death.
16. It shall be ensured by the district administration that the annual mineral production is fixed in such a manner as not to have adverse impact on the local environment but in any case, the said limit shall not exceed the limit fixed by the Karnataka Environmental Impact Assessment Authority.
17. This approved quarrying plan is deemed to have been revoked if the quarrying area is falling within 1k.m. of the boundary of the National Park or Wild Life Sanctuary or any other Eco-sensitive zones.

The following is the five years Production (Quantity in MT's/ Cubic meters) as per Quarrying Plan: -

S. No.	Year	Recovery
1.	2020 21	60139
2.	2021 22	60139
3.	2022 23	60139
4.	2023 24	60139
5.	2024 25	60139

	 <small>Digitally signed by V. VISWANATH</small> Deputy Director Geologist
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ಖನಿಜ ವಿಭಾಗ, ರಾಯಚೂರು	

ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
ಖನಿಜ ವಿಭಾಗ, ರಾಯಚೂರು

**GOVERNMENT OF KARNATAKA**

Office of the Deputy Director/Senior Geologist,

Department of Mines and Geology,

RAICHUR

Dated:02/12/2020

No:MG004S200000566

/1495

To,

M/s J Kabilavasthu
Exploration Department HGML Hutti
RAICHUR 584115

Sir,

Sub: Approval of Scheme of Quarrying including progressive Quarry closure Plan for the year 02/12/2020 in respect of M/s. J Kabilavasthu in Govt Land over an extent of 30.00 in Sy.No. 3 4 5 6 308 situated at Hirerayakumpi Village, Deodurga Taluk, RAICHUR District –Reg

Ref: 1. Your letter dated:02/12/2020

In exercise of the powers conferred under sub-rule 2(a-1)(ii)/sub-rule 2(a-1)(iii) of Karnataka Minor Mineral Concession Rules, 1994 / sub-rule (5) of Rule 17 of Granite Conservation and Development Rules, 1999 the Scheme of Quarrying (including Progressive Quarry Closure Plan) submitted under rule-8 of chapter-IIA, sub rule-3(a)(b)(c) of rule-18, rule-8F & 8G of KMMCR-1994 is hereby approved subject to the following conditions: -

1. The above approval is without prejudice to any other law applicable to the area from time to time whether made by the State Government, the Central Government or any other authority.
2. The above approval is without prejudice to any order or direction from any Court of competent jurisdiction.
3. The above approval does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Development & Regulation) Act, 1957 or the rules framed there under or under any other law.
4. The above approval is subject to complying with the relevant provisions of Forest (Conservation) Act, 1980; the Environmental Protection Act, 1994; the Forest (Conservation) Rules, 2003; the Karnataka Forest Act, 1963; the Karnataka Forest Rules, 1969 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
5. The above approval is subject to the Interim Order dated 12.12.1996 of the Hon'ble Supreme Court passed in Writ Petition No. 202/1996 as also the final order that may be issued, as applicable in your

case.

6. The above approval is subject to production of a certified copy of the Environmental Clearance given by the Karnataka Environmental Impact Assessment Authority, Bangalore. Or any competent Authority.
 7. The above approval is subject to compliance with the provisions of the Mines Act, 1952 and Rules & Regulations made there under including submission of notice of opening, appointment of manager and other officials as required under the Statute.
 8. The above approval is subject to following all Environmental parameters like ambient air quality, dust fall rate, water quality, soil sample analysis and noise level measurements on various stations established for the purpose both in the core zone and buffer zone, as per the guidelines issued by the Ministry of Environment and Forests, Government of India. The data so generated shall be maintained in the form of a bound Register and the said Register shall be made available to the inspecting officer on demand.
 9. If anything, as required by the Karnataka Minor Mineral Concession Rules, 1994, the Granite Conservation and Development Rules, 1999 and the Mines Act, 1952, is found to be concealed in the contents of the approved Scheme of Quarrying and proposal for rectification has not been made, then the approval hereby given shall be deemed to have been withdrawn. Further, if it is observed at any stage that the information furnished in the document is incorrect or facts have been misrepresented, then also, the approval hereby accorded will be revoked with immediate effect.
 10. If the Quarrying operations are not carried out in accordance with the Quarrying Plan, the State Government or any other authority specifically authorized in this behalf by that Government may order suspension of all or any of the quarrying operations and permit continuance of only such operations as may be necessary to restore the conditions in the quarry as envisaged under the said quarrying plan.
 11. The quarrying operations shall be carried out in such a manner so as to ensure systematic development/conservation of granite deposits and protection of environment.
 12. As regards system of working in minor minerals the provisions contained insub-rules (1),(2),(3),(4) and (5) of Rule 8-M of Karnataka Minor Mineral Concession Rules 1994 / Granite quarries, the provisions contained insub-rules (1) and (2) of Rule 21 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
 13. As regards separate stacking of non-saleable minor minerals the provisions contained insub-rules (1), (2),(3),(4) and (5) of Rule 8-N of Karnataka Minor Mineral Concession Rules 1994 / Granite, the provisions contained in sub-rules (1),(2), (3) and (4) of Rule 22 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
 14. The owner, agent, mining engineer, geologist or manager of every minor minerals/granite quarry shall keep a record of all boreholes in a bounded notebook and shall retain all records and samples of the strata passed through. He shall not destroy such records of boreholes and samples of strata except with the prior approval of the State Government or any other authority specifically authorized in that behalf.
 15. The lessee/holder of working permission shall in accordance with covenants of lease deed part –VII clause V erect and maintain a proper fence/protection wall around the leased area protecting the human/cattle's falling in to the quarry pit, which otherwise would cause injuries/death.
 16. It shall be ensured by the district administration that the annual mineral production is fixed in such a manner as not to have adverse impact on the local environment but in any case, the said limit shall not exceed the limit fixed by the Karnataka Environmental Impact Assessment Authority.
-

17. This approved quarrying plan is deemed to have been revoked if the quarrying area is falling within 1k.m. of the boundary of the National Park or Wild Life Sanctuary or any other Eco-sensitive zones.

The following is the five years Production (Quantity inMT's/ Cubic meters) as per Quarrying Plan: -

S. No.	Year	Recovery
1.	2020 21	100232
2.	2021 22	100232
3.	2022 23	100232
4.	2023 24	100232
5.	2024 25	100232

Digitally signed by V. VISWANATHI
Date: 2023.12.05 12:16:16 +0530
District Office - RAICHUR
Deputy Director/Senior Geologist



GOVERNMENT OF KARNATAKA

Office of the Deputy Director/Senior Geologist,

Department of Mines and Geology,

YADGIR

No:MG004S220000034 1654

Dated:02/02/2022

To,

M/s Anil Kumar B.V
Exploration Department HGML Hutti
RAICHUR 584115

Sir,

Sub: Approval of Scheme of Quarrying including progressive Quarry closure Plan for the year 10/01/2022 in respect of M/s. Anil Kumar B.V in Govt Land/ಸರ್ಕಾರಿ ಭೂಮಿ over an extent of 35.00 in Sy.No. 27/8,31/4,31/5,31/6,32/3,33/2,34/2 situated at Choudeshwarhal Village, Shorapur Taluk, YADGIR District - Reg

Ref: 1. Your letter dated:10/01/2022

In exercise of the powers conferred under sub-rule 2(a-1)(ii)/sub-rule 2(a-1)(iii) of Karnataka Minor Mineral Concession Rules, 1994 / sub-rule (5) of Rule 17 of Granite Conservation and Development Rules, 1999 the Scheme of Quarrying (including Progressive Quarry Closure Plan) submitted under rule-8 of chapter-IIA, sub rule-3(a)(b)(c) of rule-18, rule-8F & 8G of KMMCR-1994 is hereby approved subject to the following conditions:

1. The above approval is without prejudice to any other law applicable to the area from time to time whether made by the State Government, the Central Government or any other authority.
2. The above approval is without prejudice to any order or direction from any Court of competent jurisdiction.
3. The above approval does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Development & Regulation) Act, 1957 or the rules framed there under or under any other law.
4. The above approval is subject to complying with the relevant provisions of Forest (Conservation) Act, 1980; the Environmental Protection Act, 1994; the Forest (Conservation) Rules, 2003; the Karnataka Forest Act, 1963; the Karnataka Forest Rules, 1969 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
5. The above approval is subject to the Interim Order dated 12.12.1996 of the Hon'ble Supreme Court passed in Writ Petition No. 202/1996 as also the final order that may be issued, as applicable in your case.

6. The above approval is subject to production of a certified copy of the Environmental Clearance given by the Karnataka Environmental Impact Assessment Authority, Bangalore. Or any competent Authority.
7. The above approval is subject to compliance with the provisions of the Mines Act, 1952 and Rules & Regulations made there under including submission of notice of opening, appointment of manager and other officials as required under the Statute.
8. The above approval is subject to following all Environmental parameters like ambient air quality, dust fall rate, water quality, soil sample analysis and noise level measurements on various stations established for the purpose both in the core zone and buffer zone, as per the guidelines issued by the Ministry of Environment and Forests, Government of India. The data so generated shall be maintained in the form of a bound Register and the said Register shall be made available to the inspecting officer on demand.
9. If anything, as required by the Karnataka Minor Mineral Concession Rules, 1994, the Granite Conservation and Development Rules, 1999 and the Mines Act, 1952, is found to be concealed in the contents of the approved Scheme of Quarrying and proposal for rectification has not been made, then the approval hereby given shall be deemed to have been withdrawn. Further, if it is observed at any stage that the information furnished in the document is incorrect or facts have been misrepresented, then also, the approval hereby accorded will be revoked with immediate effect.
10. If the Quarrying operations are not carried out in accordance with the Quarrying Plan, the State Government or any other authority specifically authorized in this behalf by that Government may order suspension of all or any of the quarrying operations and permit continuance of only such operations as may be necessary to restore the conditions in the quarry as envisaged under the said quarrying plan.
11. The quarrying operations shall be carried out in such a manner so as to ensure systematic development/conservation of granite deposits and protection of environment.
12. As regards system of working in minor minerals the provisions contained insub-rules (1),(2),(3),(4) and (5) of Rule 8-M of Karnataka Minor Mineral Concession Rules 1994 / Granite quarries, the provisions contained insub-rules (1) and (2) of Rule 21 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
13. As regards separate stacking of non-saleable minor minerals the provisions contained insub-rules (1),(2),(3),(4) and (5) of Rule 8-N of Karnataka Minor Mineral Concession Rules 1994 / Granite, the provisions contained in sub-rules (1),(2), (3) and (4) of Rule 22 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
14. The owner, agent, mining engineer, geologist or manager of every minor minerals/granite quarry shall keep a record of all boreholes in a bounded notebook and shall retain all records and samples of the strata passed through. He shall not destroy such records of boreholes and samples of strata except with the prior approval of the State Government or any other authority specifically authorized in that behalf.
15. The lessee/holder of working permission shall in accordance with covenants of lease deed part -VII clause V erect and maintain a proper fence/protection wall around the leased area protecting the human/cattle's falling in to the quarry pit, which otherwise would cause injuries/death.
16. It shall be ensured by the district administration that the annual mineral production is fixed in such a manner as not to have adverse impact on the local environment but in any case, the said limit shall not exceed the limit fixed by the Karnataka Environmental Impact Assessment Authority.
17. This approved quarrying plan is deemed to have been revoked if the quarrying area is falling within 1k.m. of the boundary of the National Park or Wild Life Sanctuary or any other Eco-sensitive zones.

The following is the five years Production (Quantity inMT's/ Cubic meters) as per Quarrying Plan: -

S. No.	Year	Recovery
1.	FIFTH YEAR	131555
2.	FIRST YEAR	131555
3.	FOURTH YEAR	131555
4.	SECOND YEAR	131555
5.	THIRD YEAR	131555

Validity unknown

Digitally signed by Signer Name

Date: 2022.02.02 13:08:55 IST

Pushpavathi K N,

Deputy Director/Senior Geologist



GOVERNMENT OF KARNATAKA

Office of the Deputy Director/Senior Geologist,

Department of Mines and Geology,

YADGIR

Dated:02/02/2022

No:MG004S220000056 / 1651

To.

M/s Anil Kumar B.V
Exploration Department HGML Hutti
RAICHUR 584115

Sir.

Sub: Approval of Scheme of Quarrying including progressive Quarry closure Plan for the year 13/01/2022 in respect of M/s. Anil Kumar B.V in Govt Land/ಸರ್ಕಾರಿ ಭೂಮಿ over an extent of 50.00 in Sy.No. 2(p) to 12(p) situated at Suguru Village, Shorapur Taluk, YADGIR District – Reg

Ref: 1. Your letter dated:13/01/2022

In exercise of the powers conferred under sub-rule 2(a-1)(ii)/sub-rule 2(a-1)(iii) of Karnataka Minor Mineral Concession Rules, 1994 / sub-rule (5) of Rule 17 of Granite Conservation and Development Rules, 1999 the Scheme of Quarrying (including Progressive Quarry Closure Plan) submitted under rule-8 of chapter-IIA, sub rule-3(a)(b)(c) of rule-18, rule-8F & 8G of KMMCR-1994 is hereby approved subject to the following conditions:

1. The above approval is without prejudice to any other law applicable to the area from time to time whether made by the State Government, the Central Government or any other authority.
2. The above approval is without prejudice to any order or direction from any Court of competent jurisdiction.
3. The above approval does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Development & Regulation) Act, 1957 or the rules framed there under or under any other law.
4. The above approval is subject to complying with the relevant provisions of Forest (Conservation) Act, 1980; the Environmental Protection Act, 1994; the Forest (Conservation) Rules, 2003; the Karnataka Forest Act, 1963; the Karnataka Forest Rules, 1969 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
5. The above approval is subject to the Interim Order dated 12.12.1996 of the Hon'ble Supreme Court passed in Writ Petition No. 202/1996 as also the final order that may be issued, as applicable in your case.

- The approval is subject to production of a certified copy of the Environmental Clearance given by the Karnataka Environmental Impact Assessment Authority, Bangalore. Or any competent Authority.
7. The above approval is subject to compliance with the provisions of the Mines Act, 1952 and Rules & Regulations made there under including submission of notice of opening, appointment of manager and other officials as required under the Statute.
 8. The above approval is subject to following all Environmental parameters like ambient air quality, dust fall rate, water quality, soil sample analysis and noise level measurements on various stations established for the purpose both in the core zone and buffer zone, as per the guidelines issued by the Ministry of Environment and Forests, Government of India. The data so generated shall be maintained in the form of a bound Register and the said Register shall be made available to the inspecting officer on demand.
 9. If anything, as required by the Karnataka Minor Mineral Concession Rules, 1994, the Granite Conservation and Development Rules, 1999 and the Mines Act, 1952, is found to be concealed in the contents of the approved Scheme of Quarrying and proposal for rectification has not been made, then the approval hereby given shall be deemed to have been withdrawn. Further, if it is observed at any stage that the information furnished in the document is incorrect or facts have been misrepresented, then also, the approval hereby accorded will be revoked with immediate effect.
 10. If the Quarrying operations are not carried out in accordance with the Quarrying Plan, the State Government or any other authority specifically authorized in this behalf by that Government may order suspension of all or any of the quarrying operations and permit continuance of only such operations as may be necessary to restore the conditions in the quarry as envisaged under the said quarrying plan.
 11. The quarrying operations shall be carried out in such a manner so as to ensure systematic development/conservation of granite deposits and protection of environment.
 12. As regards system of working in minor minerals the provisions contained insub-rules (1),(2),(3),(4) and (5) of Rule 8-M of Karnataka Minor Mineral Concession Rules 1994 / Granite quarries, the provisions contained insub-rules (1) and (2) of Rule 21 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
 13. As regards separate stacking of non-saleable minor minerals the provisions contained insub-rules (1), (2),(3),(4) and (5) of Rule 8-N of Karnataka Minor Mineral Concession Rules 1994 /Granite, the provisions contained in sub-rules (1),(2), (3) and (4) of Rule 22 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
 14. The owner, agent, mining engineer, geologist or manager of every minor minerals/granite quarry shall keep a record of all boreholes in a bounded notebook and shall retain all records and samples of the strata passed through. He shall not destroy such records of boreholes and samples of strata except with the prior approval of the State Government or any other authority specifically authorized in that behalf.
 15. The lessee/holder of working permission shall in accordance with covenants of lease deed part -VII clause V erect and maintain a proper fence/protection wall around the leased area protecting the human/cattle's falling in to the quarry pit, which otherwise would cause injuries/death.
 16. It shall be ensured by the district administration that the annual mineral production is fixed in such a manner as not to have adverse impact on the local environment but in any case, the said limit shall not exceed the limit fixed by the Karnataka Environmental Impact Assessment Authority.
 17. This approved quarrying plan is deemed to have been revoked if the quarrying area is falling within 1k.m. of the boundary of the National Park or Wild Life Sanctuary or any other Eco-sensitive zones.

The following is the five years Production (Quantity inMT's/ Cubic meters) as per Quarrying Plan: -

S. No.	Year	Recovery
1.	FIFTH YEAR	187936
2.	FIRST YEAR	187936
3.	FOURTH YEAR	187936
4.	SECOND YEAR	187936
5.	THIRD YEAR	187936

Validity unknown
Digitally signed by Signer Name
Date: 2022.02.02 16:34:21 IST
Pushpavathi K N,
Deputy Director/Senior Geologist



GOVERNMENT OF KARNATAKA

Office of the Deputy Director/Senior Geologist,

Department of Mines and Geology,

No:MG004S220000023/1892

RAICHUR

Dated:18/01/2022

To,

M/s Anil Kumar B.V
Exploration Department HGML Hutti
RAICHUR 584115

Sir,

Sub: Approval of Scheme of Quarrying including progressive Quarry closure Plan for the year 08/01/2022 in respect of M/s. Anil Kumar B.V in Govt Land/ಸರ್ಕಾರಿ ಭೂಮಿ over an extent of 12.00 in Sy.No. 35/2 36/2 situated at Karkihalli Village, Deodurga Taluk, RAICHUR District – Reg

Ref: 1. Your letter dated:08/01/2022

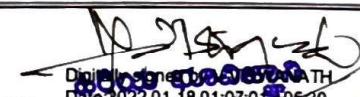
In exercise of the powers conferred under sub-rule 2(a-1)(ii)/sub-rule 2(a-1)(iii) of Karnataka Minor Mineral Concession Rules, 1994 / sub-rule (5) of Rule 17 of Granite Conservation and Development Rules, 1999 the Scheme of Quarrying (including Progressive Quarry Closure Plan) submitted under rule-8 of chapter-IIA, sub rule-3(a)(b)(c) of rule-18, rule-8F & 8G of KMMCR-1994 is hereby approved subject to the following conditions:

1. The above approval is without prejudice to any other law applicable to the area from time to time whether made by the State Government, the Central Government or any other authority.
2. The above approval is without prejudice to any order or direction from any Court of competent jurisdiction.
3. The above approval does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Development & Regulation) Act, 1957 or the rules framed there under or under any other law.
4. The above approval is subject to complying with the relevant provisions of Forest (Conservation) Act, 1980; the Environmental Protection Act, 1994; the Forest (Conservation) Rules, 2003; the Karnataka Forest Act, 1963; the Karnataka Forest Rules, 1969 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
5. The above approval is subject to the Interim Order dated 12.12.1996 of the Hon'ble Supreme Court passed in Writ Petition No. 202/1996 as also the final order that may be issued, as applicable in your case.

6. The above approval is subject to production of a certified copy of the Environmental Clearance by the Karnataka Environmental Impact Assessment Authority, Bangalore. Or any competent Authority.
7. The above approval is subject to compliance with the provisions of the Mines Act, 1952 and Rules & Regulations made there under including submission of notice of opening, appointment of manager and other officials as required under the Statute.
8. The above approval is subject to following all Environmental parameters like ambient air quality, dust fall rate, water quality, soil sample analysis and noise level measurements on various stations established for the purpose both in the core zone and buffer zone, as per the guidelines issued by the Ministry of Environment and Forests, Government of India. The data so generated shall be maintained in the form of a bound Register and the said Register shall be made available to the inspecting officer on demand.
9. If anything, as required by the Karnataka Minor Mineral Concession Rules, 1994, the Granite Conservation and Development Rules, 1999 and the Mines Act, 1952, is found to be concealed in the contents of the approved Scheme of Quarrying and proposal for rectification has not been made, then the approval hereby given shall be deemed to have been withdrawn. Further, if it is observed at any stage that the information furnished in the document is incorrect or facts have been misrepresented, then also, the approval hereby accorded will be revoked with immediate effect.
10. If the Quarrying operations are not carried out in accordance with the Quarrying Plan, the State Government or any other authority specifically authorized in this behalf by that Government may order suspension of all or any of the quarrying operations and permit continuance of only such operations as may be necessary to restore the conditions in the quarry as envisaged under the said quarrying plan.
11. The quarrying operations shall be carried out in such a manner so as to ensure systematic development/conservation of granite deposits and protection of environment.
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13. As regards separate stacking of non-saleable minor minerals the provisions contained insub-rules (1), (2),(3),(4) and (5) of Rule 8-N of Karnataka Minor Mineral Concession Rules 1994 /Granite, the provisions contained in sub-rules (1),(2), (3) and (4) of Rule 22 of Granite Conservation and Development Rules, 1999 shall be strictly followed.
14. The owner, agent, mining engineer, geologist or manager of every minor minerals/granite quarry shall keep a record of all boreholes in a bounded notebook and shall retain all records and samples of the strata passed through. He shall not destroy such records of boreholes and samples of strata except with the prior approval of the State Government or any other authority specifically authorized in that behalf.
15. The lessee/holder of working permission shall in accordance with covenants of lease deed part –VII clause V erect and maintain a proper fence/protection wall around the leased area protecting the human/cattle's falling in to the quarry pit, which otherwise would cause injuries/death.
16. It shall be ensured by the district administration that the annual mineral production is fixed in such a manner as not to have adverse impact on the local environment but in any case, the said limit shall not exceed the limit fixed by the Karnataka Environmental Impact Assessment Authority.
17. This approved quarrying plan is deemed to have been revoked if the quarrying area is falling within 1k.m. of the boundary of the National Park or Wild Life Sanctuary or any other Eco-sensitive zones.

Following is the five years Production (Quantity inMT's/ Cubic meters) as per Quarrying Plan: -

S. No.	Year	Recovery
1.	2021 22	58511
2.	2022 23	58511
3.	2023 24	58511
4.	2024 25	58511
5.	2025 26	58511


Digital Signature: 1801070100630
Date: 2022.01.18 01:07:01
District Office, Channarayana

Deputy Director Senior Geologist

R/

GOVERNMENT OF KARNATAKA

**Office of the Senior Geologist, Dept. of Mines
and Geology, Yadgiri-585202**

Jilla Adalit, 2nd Floor, A-15, Chittapur Road,
Yadgiri585201.

No.SG/DMG/Y/Hutti-Suguru/2022-23/1171.

Dated: 10-03-2023

"Regd. Post"


WORK ORDER

Sub: Issue of work order for sand mining in the sand block identified in Krishna River bed of Suguru village of Surapura Taluk, Yadgiri District regarding.

- Ref: 1) Karnataka Minor Mineral Concession Rules of 1994.
- 2) Intend letter No. DMG/SG/Ya/Hutti-Sand/2020-21, dated: 26-11-2020 of the office of the Deputy Commissioner.
- 3) Your office letter No. 284/HGM/Sand/2022-23, dated: 03.02.2023.
- 4) Joint spot mahazar on 22.11.2022.

-000-

With reference to the proposed subject and reference as per reference (2) of the rules, intimated through the intend letter for conducting the sand mining as per rules in the following sand block under the limits of Krishna river of Suguru village of Surapura taluk of Yadgiri taluk of Yadgiri district, by reserving to the Hutti Gold Mines Limited (HGML) and for distribution of sand to the public.


RAGHUNATH. D
TRANSLATOR
City Civil Court Complex,
BANGALORE - 560 009



Details of the sand block identified in the Krishna River bed of Hemmadagi village of Surapura taluk of Yadgiri district.

Sl. No.	Taluk	Village	Mineral	Block No.	Opp.to Sy. No. of river bed	Latitude	Longitude	Area Acre/ Gunta
1	Surapura	Suguru	Ordinary sand	YDG-08	2 (Part) to 12 (Part)	A 16° 25' 34.34"	76° 49' 29.57"	50-00
						B 16° 25' 30.78"	76° 49' 30.38"	
						C 16° 25' 21.69"	76° 48' 33.43"	
						D 16° 25' 25.43"	76° 48' 32.08"	


As per your office letter under reference (3) for the said sand block the environment clearance letter secured, requested for giving the work order for commencement of the sand mining. Accordingly, on the date under reference (4) with the concerned Revenue Department, the Hutti Gold Mines Company and jointly from this department with the representatives of those who obtained the sand mining lease by marking the border stones of the said sand blocks and shown. Accordingly as per Sub Rule (6) of Rule 31-U of Karnataka Minor Mineral Concession (Amended) Rules-2021, by conducting the sand mining as per rules in the above sand block for supplying the sand to the public and to the Government works this work order has been given. The period of the said work order is 05 years or till the availability of sand proportion completes, whichever is earlier, it will be in force till the said period, subject to the following terms and conditions

RAGHUNATH. D
 TRANSLATOR
 City Civil Court Complex,
 BANGALORE - 560 009



TERMS AND CONDITIONS:

- 1) The sand mining has to be taken up as per rules of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
- 2) For removing the sand in the above sand block identified in the Krishna river limit coming in Hemmadagi village of Surapura taluk of Yadgiri district, as per the order under references, after giving this work order to M/s.Hutti Gold Mines Company Limited (HGML) from the District level sand monitoring Committee, to take action to remove the sand.
- 3) The sand mining has to be conducted as per the approved quarry project and as per the conditions imposed in the permission letter of Environment clearance.
- 4) As per Sub Rule (9) of Rule 31-R of Karnataka Minor Mineral Concession (Amendment) Rules-2021, as per the Environment and Monitoring Guidelines for Sand Mining -2020 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) to submit the sand re completion report in the prescribed time.
- 5) For shifting the sand from the river bed to the stock yard, by transporting through vehicles having GPS and from stock yard through the registered sand transport vehicles fitted with GPS as pe the weighing capacity of the Transport Department, to supply the sand with the mineral dispatch permit to the customers.


RAGHUNATH. D
 TRANSLATOR
 City Civil Court Complex,
 BANGALORE - 560 009



- 6) If the tipper vehicles came for loading the sand without registration from the Transport Department / having number Plate scratch, to take the action to supply the sand.
- 7) By installing the weigh bridge in the stock yard to connect to ILMS App.
- 8) As per the rate of sale of sand prescribed from the Government, to supply the said to the public and to the Government works.
- 9) Sale of sand shall be made as per the royalty fixed from the Government, no additional fee from the customers shall be obtained.
- 10) Shall sell the sand at the rate prescribed by the Government to the customers, no additional fee shall be obtained.
- 11) The sand mining activities shall be carried out as per the rules and as per the conditions imposed in the Environment permission letter , if the rules are not followed, action will be taken as per Rule 31 -U (8) & (18)of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
- 12) To follow the directions imposed from time to time from the Government relating to sand mining.
- 13) As per Rule (11) & 12 of Rule 31-U of Karnataka Minor Mineral (Amendment) Rules- 2021 establish stockyard and to maintain the inward and outward registers in the stockyard.
- 14) As per 31 Y of Rule 2016 of Karnataka Minor Mineral Concession (Amendment) Rules-1994


RAGHUNATH. D
 TRANSLATOR
 City Civil Court Complex,
 BANGALORE - 560 009



the annual reports have to be submitted monthly in Q (a) and try monthly in Q(B) and in Y(a) yearly.

- 15) Till the completion of the work order the border bunds shall be protected with their own cost safely as per 2A-2 of Karnataka Minor Mineral Concession Rules.
- 16) To make suitable buntobast not to run any unauthorized sand mining/transport in the said sand block.

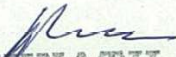
Sd/-

Senior Geologist and Member Secretary
District Level Sand Committee,
Yadgiri District.

To


The Managing Director,
M/s. Hutti Gold Mines Company Limited,
Hutti (HGML), Lingasuguru Taluk,
Raichur District.

/Translated by me from Kannada language/


RAGHUNATH. D
TRANSLATOR
City Civil Court Complex,
BANGALORE - 560 009



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N. NAGAPPA, B.Com. LL.B.
ADVOCATE & NOTARY
GOVT. OF INDIA
135, 4th Main, 8th Block, Banashankari
3rd Stage, BENGALURU 560 085

GOVERNMENT OF KARNATAKA

**Office of the Senior Geologist, Dept. of Mines
and Geology, Yadgiri-585202**

Jilla Adalit, 2nd Floor, A-15, Chittapur Road,
Yadgiri585201.

No.SG/DMG/Y/Hutti-Chodeshwarihala / 2022-23/

Dated: 27-03-2023

"Regd. Post"


WORK ORDER

Sub: Issue of work order for sand mining in the sand block identified in Krishna River bed of Chowdeshwarihala village of Surapura Taluk, Yadgiri District regarding.

- Ref: 1) Karnataka Minor Mineral Concession Rules of 1994.
- 2) Intend letter No. DMG/SG/Ya/Hutti-Sand/2020-21, dated: 26-11-2020 of the office of the Deputy Commissioner.
- 3) Joint spot mahazar on 22.11.2022.
- 4) Your office letter No. 284/HGM/Sand/2022-23, dated: 24.03.2023.

-000-

With reference to the proposed subject and reference as per reference (2) of the rules, intimated through the intend letter for conducting the sand mining as per rules in the following sand block under the limits of Krishna river of Chowdeshwarihala village of Surapura taluk of Yadgiri taluk of Yadgiri district, by reserving to the Hutti Gold Mines Limited (HGML) and for distribution of sand to the public.


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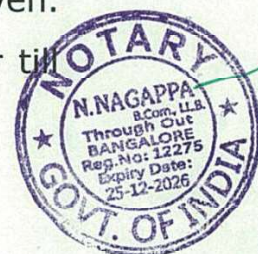
Details of the sand block identified in the Krishna River bed of Hemmadagi village of Surapura taluk of Yadgiri district.

Sl. No.	Taluk	Village	Mineral	Block No.	Opp to Sy. No.27/8, 31/4, 31/5, 31/6,32/3, 33/2, 34/2 of river bed	Latitude	Longitude	Area Acre/ Gunta
1	Surapura	Chowdeshwarihal	Ordinary sand	YDG-11	27/8, 31/4, 31/5, 31/6, 32/3, 33/2, 34/2	A 16° 27' 44.12"	76° 51' 50.91"	50-00
						B 16° 27' 42.29"	76° 51' 55.59"	
						C 16° 27' 10.68"	76° 51' 43.93"	
						D 16° 27' 12.33"	76° 51' 40.11"	

As per your office letter under reference (3) for the said sand block the environment clearance letter secured, requested for giving the work order for commencement of the sand mining. Accordingly, on the date under reference (4) with the concerned Revenue Department, the Hutti Gold Mines Company and jointly from this department with the representatives of those who obtained the sand mining lease by marking the border stones of the said sand blocks and shown. Accordingly as per Sub Rule (6) of Rule 31-U of Karnataka Minor Mineral Concession (Amended) Rules-2021, by conducting the sand mining as per rules in the above sand block for supplying the sand to the public and to the Government works this work order has been given.

The period of the said work order is 05 years or till



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the availability of sand proportion completes, whichever is earlier, it will be in force till the said period, subject to the following terms and conditions.

TERMS AND CONDITIONS:

- 1) The sand mining has to be taken up as per rules of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
- 2) For removing the sand in the above sand block identified in the Krishna river limit coming in Hemmadagi village of Surapura taluk of Yadgiri district, as per the order under references, after giving this work order to M/s.Hutti Gold Mines Company Limited (HGML) from the District level sand monitoring Committee, to take action to remove the sand.
- 3) The sand mining has to be conducted as per the approved quarry project and as per the conditions imposed in the permission letter of Environment clearance.
- 4) As per Sub Rule (9) of Rule 31-R of Karnataka Minor Mineral Concession (Amendment) Rules-2021, as per the Environment and Monitoring Guidelines for Sand Mining -2020 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) to submit the sand re completion report in the prescribed time.
- 5) For shifting the sand from the river bed to the stock yard, by transporting through vehicles having GPS and from stock yard through the registered sand transport vehicles fitted with


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GPS as per the weighing capacity of the Transport Department, to supply the sand with the mineral dispatch permit to the customers.

- 6) If the tipper vehicles came for loading the sand without registration from the Transport Department / having number Plate scratch, to take the action to supply the sand.
- 7) By installing the weigh bridge in the stock yard to connect to ILMS App.
- 8) As per the rate of sale of sand prescribed from the Government, to supply the said to the public and to the Government works.
- 9) Sale of sand shall be made as per the royalty fixed from the Government, no additional fee from the customers shall be obtained.
- 10) Shall sell the sand at the rate prescribed by the Government to the customers, no additional fee shall be obtained.
- 11) The sand mining activities shall be carried out as per the rules and as per the conditions imposed in the Environment permission letter , if the rules are not followed, action will be taken as per Rule 31 -U (8) & (18) of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
- 12) To follow the directions imposed from time to time from the Government relating to sand mining.
- 13) As per Rule (11) & 12 of Rule 31-U of Karnataka Minor Mineral (Amendment) Rules-


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- 2021 establish stockyard and to maintain the inward and outward registers in the stockyard.
- 14) As per 31 Y of Rule 2016 of Karnataka Minor Mineral Concession (Amendment) Rules-1994 the annual reports have to be submitted monthly in Q (a) and try monthly in Q(B) and in Y(a) yearly .
- 15) Till the completion of the work order the border bunds shall be protected with their own cost safely as per 2A-2 of Karnataka Minor Mineral Concession Rules.
- 16) To make suitable buntobast not to run any unauthorized sand mining/transport in the said sand block.

Sd/-

Senior Geologist and Member Secretary
District Level Sand Committee,
Yadgiri District.

To
The Managing Director,
M/s. Hutti Gold Mines Company Limited,
Hutti (HGML), Lingasuguru Taluk,
Raichur District.

ATTESTED TRUE COPY

N. Nagappa
N. NAGAPPA, B.Com., LL.B.,
ADVOCATE & NOTARY
GOVT OF INDIA
135, 4th Main, 6th Block, Banashankar
3rd Stage, BENGALURU 560 085

/Translated by me from Kannada language/

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GOVERNMENT OF KARNATAKA

**Office of the Senior Geologist, Dept. of Mines
and Geology, Raichur-584101**

No.SG/DMG/RMD/Ma.Gu/WO /15/ 2022-23/15


Dated: 06-04-2023

WORK ORDER

Sub: Issue of work order for sand mining in the sand block No.02, measuring 18-00 acres identified in Krishna River bed of Herundi village of Devadurga Taluk, Raichur district regarding.

- Ref: 1) Government Order No.CI 344 MMN 2019 Bengaluru, dated: 05.05.2020.
- 2) Government Order No.CI 344 MMN 2019, Bengaluru, dated: 18.05.2020.
- 3) Karnataka Gazette Notification No. Jira/Sand/Notification-1/2020-21, dated: 17.07.2020 .
- 4) Intend letter No. Revenue/Sama/Block No. 1/2020-21, dated: 19.08.2020.
- 5) Karnataka Minor Mineral Concession Rules (Amendment) Rules-2021 dated: 01.12.2021.
- 6) Date of issue of Environment Clearance to the said block dated: 17.03.2023.

With reference to the proposed subject and as per New sand Policy-2020 and as per Karnataka Minor Mineral Concession Rules (Amendment) Rules- 2021 by marking the sand block from the District Sand


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Committee in 18-0 acres in Sand Block in Krishna river bed besides Sy. No. 96/2, 97/2, 98/2, 99/2, 107 of Herundi village Devdurga taluk of Raichur district, by reserving to the Hutti Gold Mines Limited (HGML) to conduct the sand mining and to supply to the public and to the Government works, as per reference (3) issuing the Notification, the intend letter has been issued as per reference (4) to prepare the quarry project and by obtaining the approval to submit the environment clearance letter. As per the blue print enclosed to this workorder, the details of the sand block is as follows .

Sl. No.	Taluk and village	Survey No. & river bed	Block No.	Area (In Acres)	Boundary bunds of Latitude and Longitude of sand block marked		
1	Herundi village, Devdurga taluk	Opposite to Sy. 96/2, 97/2, 98/2, 99/2 and 107 of Krishna river bed.	2	18-00	A	N:16°25' 26.80"	E:76° 49' 56.28"
					B	N:16° 25' 31.89"	E:76° 49'55.05"
					C	N:16° 25' 37.80"	E:76° 50'09.26"
					D	N:16° 25' 32.71"	D:77° 50' 10.24"

For the said sand block, as per reference (6) on 17.03.2023 the Environment Clearance letter given from the State Environment Impact Assessing Authority (SEIAA). Accordingly as per sub rule (6) of Rule 31-U of Karnataka Minor Mineral Concession

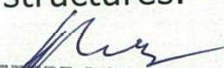

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(Amended) Rules-2021, by conducting the sand mining as per rules in the above sand block, storing in the stock center for supplying the sand to the public and to the Government works this work order has been given for 05 years period or till the availability of sand proportion completes, whichever is earlier, it will be in force till the said period, subject to the following terms and conditions.

TERMS AND CONDITIONS:

1. The sand mining has to be taken up as per rules of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
2. The sand mining has to be conducted as per the approved quarry project and as per the conditions imposed in the permission letter of Environment clearance.
3. As per Sub Rule (9) of Rule 31-R of Karnataka Minor Mineral Concession (Amendment) Rules-2021, as per the Environment and Monitoring Guidelines for Sand Mining -2020 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) to submit the sand re completion report in the prescribed time.
4. To conduct the mining not causing any damage to the irrigation structures of check dam now constructed in the sand block and to be constructed in future. To conduct the mining by maintaining safety distance from the said structures.


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5. For shifting the sand from the river bed to the stock yard, by transporting through vehicles having GPS and from stock yard through the registered sand transport vehicles fitted with GPS as per the weighing capacity of the Transport Department, to supply the sand with the mineral dispatch permit to the customers.
6. By installing the weigh bridge in the stock yard to connect to ILMS App.
7. As per the Sale rate of rate prescribed from the Government through "Sand Mitra App" to the public and to the Government works.
8. Shall sell the sand to the customers only at the rate fixed by the Government, no additional fee from the customers shall be obtained.
9. The sand mining activities shall be carried out as per the rules and as per the conditions imposed in the Environment permission letter, if the rules are not followed, action will be taken as per Rule 31 -U (8) & (18) of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
10. To follow the directions imposed from time to time from the Government relating to sand mining.
11. As per Sub Rule (11) & 12 of Rule 31-U of Karnataka Minor Mineral (Amendment) Rules-2021 to establish stockyard and to maintain the inward and outward registers in the stockyard.
12. As per 31 Y of Rule 2016 of Karnataka Minor Mineral Concession (Amendment) Rules


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1994 the annual reports have to be submitted monthly in Q (a) and try monthly in Q(B) and in Y(a) yearly.

13. Shall adopt the safety measures strictly by avoiding problems to the live stock-cattle from the pits to be cued from the sand mining, in case if by not following the safety measures, if caused problems to the livestock, the Company itself will be made liable directly.
14. To maintain the boundary pillars till the period of the workorder with their own cost.

Sd/-6-4-23

Senior Geologist

Department of Mines and Geology,
Raichur.


To

The Managing Director,
M/s. Hutti Gold Mines Company Limited,
Hutti (HGML), Hatti, Lingasuguru Taluk,
Raichur District.

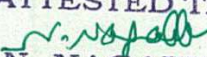
Copy to:

- 1) The Director, Department of Mines and Geology, Bangalore for information with complements.
- 2) The Deputy Commissioner, Raichur for information.
- 3) Additional Director, North zone, Department of Mines and Geology, Bellary for information.
- 4) Assistant Commissioner, Raichur for information.
- 5) The Tahsidlar, Devdurga for information.

/Translated by me from Kannada language/


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TRANSLATOR
City Civil Court Complex,
BANGALORE - 560 009

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N. NAGAPPA, B.Com., LL.B.
ADVOCATE & NOTARY
GOVT OF INDIA
135, 4th Main, 6th Block, Banashankar
3rd Stage, BENGALURU 560 045



GOVERNMENT OF KARNATAKA
**Office of the Senior Geologist, Dept. of Mines
 and Geology, Raichur-584101.**

 No. DMG/RMD/M.gu./WO/2022-23/20. Dated: 06.04.2021

WORK ORDER

Sub: Issue of work order for sand mining in the sand block No.3, measuring 12-00 acres area in Krishna River bed of Karkihally village of Devadurga Taluk, Raichur district regarding.

- Ref: 1) Government Order No.CI 344 MMN 2019 Bengaluru, dated: 05.05.2020.
 2) Government Order No.CI 344 MMN 2019, Bengaluru, dated: 18.05.2020.
 3) Karnataka Gazette Notification No. Jira/Sand/Notification-1/2020-21, dated: 17.07.2020 .
 4) Intend letter No. Revenue/Sama/Block No. 1/2020-21, dated: 19.08.2020.
 5) Karnataka Minor Mineral Concession Rules (Amendment) Rules-2021 dated: 01.12.2021.
 6) Date of issue of Environment Clearance letter to the said block dated: 17.03.2023.

With reference to the proposed subject and as per New sand Policy-2020 and as per Karnataka Minor

Raghunath D
RAGHUNATH. D
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 City Civil Court Complex,
 BANGALORE - 560 009



Mineral Concession Rules (Amendment) Rules- 2021 by marking the sand block No.3 from the District Sand Committee in 12-0 acres in Sand Block in Krishna river bed besides Sy. No. 35/2 and 36/2 of Karkihally village of Devdurga taluk of Raichur district, by reserving to the Hutti Gold Mines Limited (HGML) to conduct the sand mining and to supply to the public and to the Government works, as per reference (3) issuing the Notification, the intend letter has been issued as per reference (4) to prepare the quarry project and by obtaining the approval to submit the environment clearance letter. As per the blue print enclosed to this workorder, the details of the sand block is as follows .

Sl. No.	Taluk and village	Survey No. & river bed	Block No.	Area (In Acres)	Latitude Longitude of boulder bunds of sand block marked		
1	Karkihally village, Devdurga taluk	Opposite to Sy. 35/2 and 36/2 , Krishna river	3	12-00	A	N:16°31' 32.96"	E:77° 00' 9.36"
					B	N:16° 31' 32.16	E:77° 00'15.15"
					C	N:16° 31' 23.01	E:77° 00'15.19"
					D	N:16° 31' 23.94	D:77° 00' 9.39"

For the said sand block, as per reference (6) on 17.03.2023 the Environment Clearance letter given from the State Environment Impact Assessing

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City Civil Court Complex,
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Authority (SEIAA). Accordingly as per sub rule (6) of Rule 31-U of Karnataka Minor Mineral Concession (Amended) Rules-2021, by conducting the sand mining as per rules in the above sand block, storing in the stock center for supplying the sand to the public and to the Government works this work order has been given for 05 years period or till the availability of sand proportion completes, whichever is earlier, it will be in force till the said period, subject to the following terms and conditions.

TERMS AND CONDITIONS:

- 1) The sand mining has to be taken up as per rules of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
- 2) The sand mining has to be conducted as per the approved quarry project and as per the conditions imposed in the permission letter of Environment clearance.
- 3) As per Sub Rule (9) of Rule 31-R of Karnataka Minor Mineral Concession (Amendment) Rules-2021, as per the Environment and Monitoring Guidelines for Sand Mining -2020 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) to submit the sand re completion report in the prescribed time.
- 4) To conduct the mining not causing any damage to the irrigation structures of check dam now constructed in the sand block and to be constructed in future. To conduct the mining by


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 TRANSLATOR
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 BANGALORE - 560 009



maintaining safety distance from the said structures.

- 5) For shifting the sand from the river bed to the stock yard, by transporting through vehicles having GPS and from stock yard through the registered sand transport vehicles fitted with GPS as per the weighing capacity of the Transport Department, to supply the sand with the mineral dispatch permit to the customers.
- 6) By installing the weigh bridge in the stock yard to connect to ILMS App.
- 7) As per the Sale rate of rate prescribed from the Government through "Sand Mitra App" to the public and to the Government works.
- 8) Shall sell the sand to the customers only at the rate fixed by the Government, no additional fee from the customers shall be obtained.
- 9) The sand mining activities shall be carried out as per the rules and as per the conditions imposed in the Environment permission letter, if the rules are not followed, action will be taken as per Rule 31 -U (8) & (18) of Karnataka Minor Mineral Concession (Amendment) Rules-2021.
- 10) To follow the directions imposed from time to time from the Government relating to sand mining.
- 11) As per Sub Rule (11) & 12 of Rule 31-U of Karnataka Minor Mineral (Amendment) Rules-2021 to establish stockyard and to maintain the inward and outward registers in the stockyard.


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 BANGALORE - 560 009



- 12) As per 31 Y of Rule 2016 of Karnataka Minor Mineral Concession (Amendment) Rules-1994 the annual reports have to be submitted monthly in Q (a) and try monthly in Q(B) and in Y(a) yearly.
- 13) Shall adopt the safety measures strictly by avoiding problems to the live stock-cattle from the pits to be cued from the sand mining, in case if by not following the safety measures, if caused problems to the livestock, the Company itself will be made liable directly.
- 14) To maintain the boundary pillars till the period of the workorder with their own cost.

Sd/-6-4/23

Senior Geologist
Department of Mines and Geology,
Raichur.

To

The Managing Director,

M/s. Hutti Gold Mines Company Limited,

Hutti (HGML), Hatti, Lingasuguru Taluk,

Raichur District.

Copy to:

- 1) The Director, Department of Mines and Geology, Bangalore for information with complements.
- 2) The Deputy Commissioner, Raichur for information.
- 3) Additional Director, North zone, Department of Mines and Geology, Bellary for information.
- 4) Assistant Commissioner, Raichur for information.
- 5) The Tahsildar, Devdurga for information.

/Translated by me from Kannada language/

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N. Nagappa
N. NAGAPPA, B.Com., LL.B.
ADVOCATE & NOTARY
GOVT OF INDIA
135, 4th Main, 6th Block, Banashankari
3rd Stage, BENGALURU 560 085



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), KARNATAKA)

To,

The OWNER
 THE HUTTI GOLD MINES COMPANY LIMITED
 3rd FLOOR, KHB SHOPPING COMPLEX, NATIONAL GAMES VILLAGE,
 KORMANGALA, BANGALORE -560047

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KA/MIN/404170/2022 dated 19 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------------|
| 1. EC Identification No. | EC23B001KA162286 |
| 2. File No. | SEIAA 420 MIN 2021 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | SUGURU SAND BLOCK |
| 7. Name of Company/Organization | THE HUTTI GOLD MINES COMPANY LIMITED |
| 8. Location of Project | KARNATAKA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/03/2023

(e-signed)
 Sri Vijay Mohan Raj V.,IFS
 Member Secretary
 SEIAA - (KARNATAKA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 420 MIN 2021

To,

The Managing Director
M/s Hutti Gold Mines Company Limited
3rd Floor, KHB Shopping Complex,
National Games Village, Koramangala
Bangalore - 560047

Sir,

Sub: Quarrying of Ordinary River Sand in "Suguru Sand Block (YDG-08) in Krishna river bed adjacent to Sy. Nos. 2(P) to 12(P) of Suguru Village, Shorapur Taluk, Yadgiri District by M/s. Hutti Gold Mines Company Limited - Issue of Environment Clearance - reg.

* * * *

This has reference to your online application dated dated 26th August 2021 bearing proposal No. SIA/KA/MIN/66938/2021 and EIA Report bearing proposal No. SIA/KA/MIN/404170/2021 dated 22nd October 2022 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of environmental clearance under the provisions of EIA Notification, 2006, for quarrying of River Sand in the following sand block. Total land area of 50.00 Acres. Out of 50.00 Acres, 42.72 Acres area is used for Quarrying and 7.28 Acres area is used for buffer zone. During the quarrying operation about 1,04,409 Tonnes of waste rock will be handled for a period of five years. The cost of project is Rs. 175 Lakhs.

2. Sand Block – (YDG-08): Extent: 50.00 Acres adjacent to Sy. Nos. 2(P) to 12(P) of Suguru Village, Shorapur Taluk, Yadgiri District Karnataka. The area is located in Survey of India Topo Sheet No. 56 D/14 bounded by following co-ordinates of WGS – 84.

Corner points	Latitude	Longitude
A	N 16 ⁰ 25'34.34''	E 76 ⁰ 49' 29.57''
B	N 16 ⁰ 25'30.78''	E 76 ⁰ 49' 30.38''
C	N 16 ⁰ 25'21.69''	E 76 ⁰ 48' 33.43''
D	N 16 ⁰ 25'25.43''	E 76 ⁰ 48' 32.08''

3. The deputy Director, Department of Mines and Geology, Yadgir has approved the Quarrying plan on 22.12.2020. Working will be of Open Cast as per the Sustainable Sand Mining Management Guidelines, 2016 issued by the MoEF&CC, Government of India. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made thereon.

4. The project proposal has been considered by SEAC during the meeting held on 29th September 2021 and recommended to SEIAA for issue of standard ToRs. The Authority during the meeting held on 8th November 2021 decided to issue ToR as recommended by SEAC for conducting Environment Impact Assessment Study in accordance with EIA Notification, 2006. Accordingly the ToR was issued on 06th December 2021. The EIA has been conducted by Sneha Hi Tech Products, Maruthinagar, Chandra Layout, Bangalore - 560027 who have been accredited from NABET vide certificate No: NABET/EIA/1619/IA0028. Public Hearing was held on 14.06.2022. The Final Environmental Impact Assessment report has been submitted on 08.11.2022.

5. Based on the information submitted by you, presentation made by you and your consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 12th and 13th January 2023 and has recommended for issue of Environmental Clearance.

6. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 21st February 2023 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned M/s Hutti Gold Mines Company Limited as recommended by State Expert Appraisal Committee (SEAC) for ordinary River Sand with production capacity of 1,87,936 Tonnes per Annum by open cast and semi – mechanized method involving quarry lease area of 50.00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to Five years from the date of issue of this letter
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/ granite pillars on the ground.
4. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
5. All the conditions stipulated in the Consent for establishment / operation issued, if applicable by the Karnataka State Pollution Control Board should be effectively implemented.

6. The quarrying of sand shall be undertaken only to a depth of One meter as specified in the Quarrying plan and the RL of the river bed shall not be less than 351 MAMSL in the upper reach and 350 MAMSL at lower reach.
7. Use of mechanized boats fitted with engines and suction pumps are strictly prohibited
8. No in stream mining shall be undertaken.
9. The quarrying operations shall not intersect groundwater table.
10. No quarrying shall be undertaken outside the area specified in this environmental clearance letter. This Environmental Clearance is valid for location mentioned above only. Any change in the location and modification in the mining plan, shall be undertaken only with fresh approval and Environmental Clearance.
11. Waste rock/ pebbles/clay, etc. shall be stacked appropriately in such a way that it does not obstruct the river flow and shall be used for backfilling of mined out pits.
12. Regular monitoring of groundwater level and quality shall be carried out in and around the project by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment and Forests and its Regional Office Bangalore, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
13. The project authority should implement suitable conservation measures to augment groundwater resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (groundwater or surface water) required for the project.
15. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
16. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
17. Site specific eco restoration plan shall be implemented.

18. The infrastructure of transport roads should be improved by the project authorities.
19. Link road from the Quarry site to main road shall be maintained and black topped by the project proponent.
20. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
21. The following procedure laid down in Appendix XII of the EIA Notification, 2006 (as amended vide Notification No. S.O. 141 I dated 15th January 2016) for monitoring of sand mining or riverbed mining shall be followed:
 - i. The security feature of Transport Permit shall be as under:
 - a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
 - b) Unique Barcode.
 - c) Unique Quick Response (QR) code.
 - d) Fugitive Ink Background.
 - e) Invisible Ink Mark.
 - f) Void Pantograph.
 - g) Watermark.
 - ii. Requirement at Mine Lease Site:
 - a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.
 - b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
 - c) Access control of mine lease site.
 - d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.
 - iii. Scanning of Transport Permit or Receipt and Uploading on Server:
 - a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
 - b) Android Application: Scanning on mining site can be done using Android Application using smartphone. It will require internet availability on SIM card;
 - c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.
 - iv. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph i above and issue

them to the mine lease holder through the Deputy Commissioner. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

v. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

vi. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

vii. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

viii. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

22. The Project Proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III Dated 20th October 2020 , of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action plan of afforestation on both side of Krishna river, as submitted vide letter dated on 03.03.2023.

B. SPECIAL CONDITIONS:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate then environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1.	The project proponent shall create stakeholder awareness and ability to raise concerns and shall get it addressed.
	2.	Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
	3.	Monitoring Committee including Local Panchayat, to check on traffic due to transportation shall be established and submit an annual report on the same.
	4.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	5.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	6.	District level Survey Report prepared and area suitable for mining and area prohibited for mining identified shall be adhered to.
	7.	No River sand mining be allowed in rainy season i.e., 5 th June to 15 th October every year.
	8.	Annual replenishment report certified by an authorized agency be prepared. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	9.	Ultimate working depth shall be limited to the level fixed in this Environmental Clearance from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	10.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	11.	Mining shall be done in layers of depth permitted as per this clearance to avoid ponding effect and after first layer is

		excavated, the process will be repeated for the next layers.
	12.	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	13.	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	14.	No blasting shall be resorted to in River mining and without permission at any other place.
	15.	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site	16.	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
	17.	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation	18.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	19.	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	20.	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	21.	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	22.	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	23.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	24.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	25.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept

		in permissible limits specified under environmental laws.
	26.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	27.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	28.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	29.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	30.	Protection of turtle and bird habitats shall be ensured.
	31.	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	32.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	33.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	34.	Adequate steps shall be taken to check soil erosion and control debris flow etc. by constructing suitable engineering structures in a scientific way
	35.	Oversize material be used to control erosion and movement of sediments
	36.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	37.	No extraction of stone / boulder / sand in landslide prone areas.
	38.	Controlled clearance of riparian vegetation to be undertaken
Waste Management	39.	Site clearance and tidiness is very much needed to have less visual impact of mining.
	40.	Dumping of waste shall be done in earmarked places as approved in Mining Plan.

	41.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	42.	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	43.	Effluent discharge shall be prevented and it should meet the standards prescribed if discharged after appropriate treatment.
Protection of Infrastructure	44.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	45.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	46.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement Road Safety	47.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
	48.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	49.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	50.	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	51.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	52.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	53.	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	54.	Health and safety of workers should be taken care of.
	55.	Transport of mineral will not be done through villages / habitations.

	56.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	57.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	58.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	59.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc. to the State Level Environment Impact Assessment Authority along with half yearly monitoring report of EC conditions.
Mineral Conservation	60.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

C. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.
4. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
5. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.

6. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
8. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
10. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru.
12. The project authorities should inform the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has

to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable.

15. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. The project proponent shall display the conditions of this Environmental Clearance in such a way that it is prominently visible at the entrance of the project on a big panel board for the information of the public.
17. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the MoEF at <http://environmentclearance.nic.in/> and a copy of the same should be forwarded to the Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru.
19. The Project proponent shall provide a copy of the Environmental Clearance to the concerned Village Panchayat, Taluk Panchayat and Zilla Panchayat / Local municipal authorities.
20. This Environmental Clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/ agencies
21. Regular ambient air quality monitoring shall be carried out around each of the working areas and records maintained
22. The critical parameters such as such as RSPM (Particulate matter with size less than 10micron i.e., PM₁₀), NO_x in the ambient air within the impact zone, shall be monitored periodically.
23. Vehicular emissions should be kept under control below the prescribed standards and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks, so that they do not cause either noise or air pollution
24. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
25. Baseline data on health profile of each of the workers shall be maintained.
26. Project proponent should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
27. The Project proponent should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.

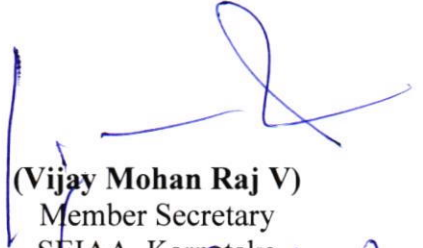
28. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
30. The SEIAA Karnataka reserves the right to withdraw the environmental clearance subject to any changes in the quarrying policy by the state Government as may be applicable to this project
31. The SEIAA Karnataka or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
32. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. This Environmental Clearance issued subject to imposition of any other condition to be imposed in accordance with orders of Hon'ble National Green Tribunal or any other courts of law
34. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made thereunder.
35. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
36. The PP Shall abide by the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022.
37. In case of any material supported by documents/ court orders which is contrary to the claim of the applicant and material facts produced, the SEIAA reserves the right to withdraw the EC at any point of time.

D. ADDITIONAL CONDITIONS

1. Dust suppression measures have to be strictly followed.
2. The PP shall utilize the permission as per the Sand policy of the GoK Notification No. CI 343 MMN 2019 (Part 7) dated 01.12.2021.
3. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
4. The proponent shall stabilize the river bank with waste materials like pebbles and planting the khus grass and suitable plant species.

5. The PP shall adhere to the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022 and any violation against the Directions of Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022.

Yours faithfully,


(Vijay Mohan Raj V)
 Member Secretary
 SEIAA, Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi – 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore – 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bangalore – 560 034.
5. Guard File.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), KARNATAKA)

To,

The OWNER
 THE HUTTI GOLD MINES COMPANY LIMITED
 3rd FLOOR, KHB SHOPPING COMPLEX, NATIONAL GAMES VILLAGE,
 KORMANGALA, BANGALORE -560047

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KA/MIN/404141/2022 dated 19 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001KA197697
2. File No.	SEIAA 429 MIN 2021
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	CHOUDESHWARHAL SAND BLOCK
7. Name of Company/Organization	THE HUTTI GOLD MINES COMPANY LIMITED
8. Location of Project	KARNATAKA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/03/2023

(e-signed)
 Sri Vijay Mohan Raj V.,IFS
 Member Secretary
 SEIAA - (KARNATAKA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 429 MIN 2021

To,

The Managing Director
M/s Hutti Gold Mines Co . Ltd.,
3rd Floor, KHB Shopping Complex,
National Games Village, Koramangala
Bangalore - 560047

Sir,

Sub: Quarrying of Ordinary River Sand in “Choudeshwarhal Sand Block. No. YDG-11” in Krishna river bed adjacent to Sy. Nos.27/8, 31/4, 31/5, 31/6, 32/3, 33/2, 34/2 of Choudeshwarahal Village, Shorapur Taluk, Yadagiri District (35-00 Acres) by M/s. Karnataka State Minerals Corporation Ltd. - Issue of Environment Clearance - reg.

* * * *

This has reference to your online application dated 26th August 2021 bearing proposal No. SIA/KA/MIN/66934/2021 and EIA Report bearing proposal No. SIA/KA/MIN/404141/2021 dated 14th December 2022 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of environmental clearance under the provisions of EIA Notification, 2006, for quarrying of River Sand in the following sand block. Total land area of 35.00 Acres. Out of 35.00 Acres, 31.12 Acres area is used for Quarrying and 3.88 Acres area is used for buffer zone. During the quarrying operation about 73,085 Tonnes of waste rock will be handled for a period of five years. The cost of project is Rs.150 Lakhs.

2. Sand Block – 11: Extent: 35.00 Acres adjacent to to Sy. Nos.27/8, 31/4, 31/5, 31/6, 32/3, 33/2, 34/2 of Choudeshwarahal Village, Shorapur Taluk, Yadagiri District. The area is located in Survey of India Topo Sheet No. 56 D/15 bounded by following co-ordinates of WGS – 84.

Corner points	Latitude	Longitude
A	N 16 ⁰ 27' 44.12''	E 76 ⁰ 51' 50.91''
B	N 16 ⁰ 27' 42.29''	E 76 ⁰ 51' 55.59''
C	N 16 ⁰ 27' 10.68''	E 76 ⁰ 51' 43.93''
D	N 16 ⁰ 27' 12.33''	E 76 ⁰ 51' 40.11''

3. The Senior Geologist, Department of Mines and Geology, Yadgir has approved the Quarrying plan on 22.12.2020. Working will be as per the Sustainable Sand Mining Management Guidelines, 2016 issued by the MoEF&CC, Government of India. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made thereon.

4. The project proposal has been considered by SEAC during the meeting held on 29th September 2021 and recommended to SEIAA for issue of standard ToRs. The Authority during the meeting held on 8th November 2021 decided to issue ToR as recommended by SEAC for conducting Environment Impact Assessment Study in accordance with EIA Notification, 2006. Accordingly, the ToR was issued on 06th December 2021. The EIA has been conducted by Sneha Hi Tech Products, Maruthinagar, Chandra Layout, Bangalore - 560027 who have been accredited from NABET vide certificate No: NABET/EIA/1619/IA0028. Public Hearing was held on 14.06.2022. The Final Environmental Impact Assessment report has been submitted on 08.11.2022.

5. Based on the information submitted by you, presentation made by you and your consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 12th and 13th January 2023 and has recommended for issue of Environmental Clearance.

6. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 21st February 2023 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned M/s Hutti Gold Mines Co. Ltd., as recommended by State Expert Appraisal Committee (SEAC) for production capacities mentioned in the table below for a period of five years by Open cast and Semi mechanized method involving quarry lease area of 35-00 Acres subject to implementation of the following conditions and environmental safeguards.

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
Production in Tonnes	1,31,555	1,31,555	1,31,555	1,31,555	1,31,555	6,57,775

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to Five years from the date of issue of this letter
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/ granite pillars on the ground.

4. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
5. All the conditions stipulated in the Consent for establishment / operation issued, if applicable by the Karnataka State Pollution Control Board should be effectively implemented.
6. The quarrying of sand shall be undertaken only to a depth of One meter as specified in the Quarrying plan and the RL of the river bed shall not be less than 347 MAMSL in the upper reach and 345 MAMSL at lower reach.
7. Use of mechanized boats fitted with engines and suction pumps are strictly prohibited
8. No in stream mining shall be undertaken.
9. The quarrying operations shall not intersect groundwater table.
10. No quarrying shall be undertaken outside the area specified in this environmental clearance letter. This Environmental Clearance is valid for location mentioned above only. Any change in the location and modification in the mining plan, shall be undertaken only with fresh approval and Environmental Clearance.
11. Waste rock/ pebbles/clay, etc. shall be stacked appropriately in such a way that it does not obstruct the river flow and shall be used for backfilling of mined out pits.
12. Regular monitoring of groundwater level and quality shall be carried out in and around the project by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment and Forests and its Regional Office Bangalore, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
13. The project authority should implement suitable conservation measures to augment groundwater resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (groundwater or surface water) required for the project.
15. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

16. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
17. Site specific eco restoration plan shall be implemented.
18. The infrastructure of transport roads should be improved by the project authorities.
19. Link road from the Quarry site to main road shall be maintained and black topped by the project proponent.
20. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
21. The following procedure laid down in Appendix XII of the EIA Notification, 2006 (as amended vide Notification No. S.O. 141 I dated 15th January 2016) for monitoring of sand mining or riverbed mining shall be followed:
 - i. The security feature of Transport Permit shall be as under:
 - a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
 - b) Unique Barcode.
 - c) Unique Quick Response (QR) code.
 - d) Fugitive Ink Background.
 - e) Invisible Ink Mark.
 - f) Void Pantograph.
 - g) Watermark.
 - ii. Requirement at Mine Lease Site:
 - a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.
 - b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
 - c) Access control of mine lease site.
 - d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.
 - iii. Scanning of Transport Permit or Receipt and Uploading on Server:
 - a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
 - b) Android Application: Scanning on mining site can be done using Android Application using smartphone. It will require internet availability on SIM card;
 - c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt

get uploaded, an unique invoice code gets generated with its validity period.

iv. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph i above and issue them to the mine lease holder through the Deputy Commissioner. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

v. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

vi. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

vii. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

viii. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory

for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

22. The Project Proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III Dated 20th October 2020 , of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action plan of afforestation on both side of Choudeshwarhal sand block for 1 kms, as submitted vide letter dated on 17.03.2023.

B. SPECIAL CONDITIONS:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate then environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1.	The project proponent shall create stakeholder awareness and ability to raise concerns and shall get it addressed.
	2.	Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
	3.	Monitoring Committee including Local Panchayat, to check on traffic due to transportation shall be established and submit an annual report on the same.
	4.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	5.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	6.	District level Survey Report prepared and area suitable for mining and area prohibited for mining identified shall be adhered to.
	7.	No River sand mining be allowed in rainy season i.e., 5 th June to 15 th October every year.
	8.	Annual replenishment report certified by an authorized agency be prepared. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	9.	Ultimate working depth shall be limited to the level fixed

		in this Environmental Clearance from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	10.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	11.	Mining shall be done in layers of depth permitted as per this clearance to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	12.	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	13.	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	14.	No blasting shall be resorted to in River mining and without permission at any other place.
	15.	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site	16.	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
	17.	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation	18.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	19.	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	20.	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	21.	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise	22.	Noise arising out of mining and processing shall be abated

Management		and controlled at source to keep within permissible limit.
	23.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	24.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	25.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	26.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	27.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	28.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	29.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	30.	Protection of turtle and bird habitats shall be ensured.
	31.	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	32.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	33.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	34.	Adequate steps shall be taken to check soil erosion and control debris flow etc. by constructing suitable engineering structures in a scientific way
	35.	Oversize material be used to control erosion and movement of sediments
	36.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.

	37.	No extraction of stone / boulder / sand in landslide prone areas.
	38.	Controlled clearance of riparian vegetation to be undertaken
Waste Management	39.	Site clearance and tidiness is very much needed to have less visual impact of mining.
	40.	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	41.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	42.	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	43.	Effluent discharge shall be prevented and it should meet the standards prescribed if discharged after appropriate treatment.
Protection of Infrastructure	44.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	45.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	46.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement Road Safety	47.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
	48.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	49.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	50.	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out	51.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	52.	Restoration, reclamation and rehabilitation in cluster

Area		should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	53.	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	54.	Health and safety of workers should be taken care of.
	55.	Transport of mineral will not be done through villages / habitations.
	56.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	57.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	58.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	59.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc. to the State Level Environment Impact Assessment Authority along with half yearly monitoring report of EC conditions.
Mineral Conservation	60.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

C. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.

4. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
5. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
8. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
10. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru.
12. The project authorities should inform the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA, Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable.
15. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. The project proponent shall display the conditions of this Environmental Clearance in such a way that it is prominently visible at the entrance of the project on a big panel board for the information of the public.
17. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the MoEF at <http://environmentclearance.nic.in/> and a copy of the same should be forwarded to the Department of Environment and Ecology, Govt. of Karnataka, and the APCCF, Regional Office, MoEF, Bengaluru.
19. The Project proponent shall provide a copy of the Environmental Clearance to the concerned Village Panchayat, Taluk Panchayat and Zilla Panchayat / Local municipal authorities.
20. This Environmental Clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/ agencies
21. Regular ambient air quality monitoring shall be carried out around each of the working areas and records maintained
22. The critical parameters such as such as RSPM (Particulate matter with size less than 10micron i.e., PM₁₀), NO_x in the ambient air within the impact zone, shall be monitored periodically.
23. Vehicular emissions should be kept under control below the prescribed standards and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks, so that they do not cause either noise or air pollution

24. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
25. Baseline data on health profile of each of the workers shall be maintained.
26. Project proponent should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
27. The Project proponent should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
28. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
30. The SEIAA Karnataka reserves the right to withdraw the environmental clearance subject to any changes in the quarrying policy by the state Government as may be applicable to this project
31. The SEIAA Karnataka or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
32. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. This Environmental Clearance issued subject to imposition of any other condition to be imposed in accordance with orders of Hon'ble National Green Tribunal or any other courts of law
34. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made thereunder.
35. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
36. The PP Shall abide by the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022.
37. In case of any material supported by documents/ court orders which is contrary to the claim of the applicant and material facts produced, the SEIAA reserves the right to withdraw the EC at any point of time.

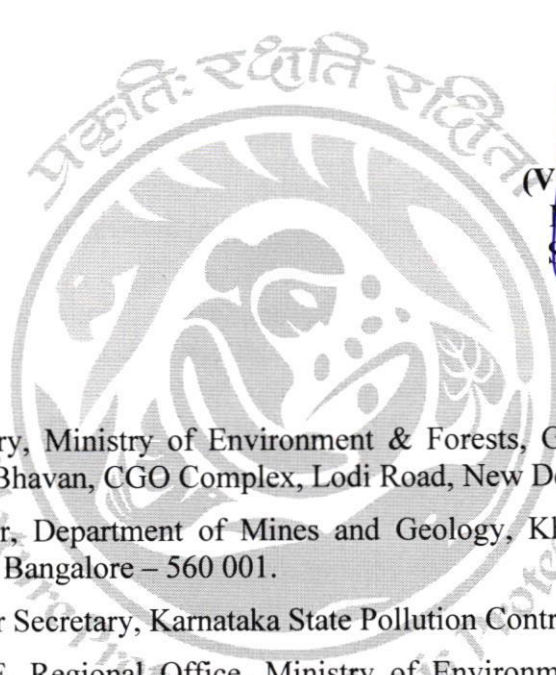
D. ADDITIONAL CONDITIONS

1. Dust suppression measures have to be strictly followed.



2. The PP shall utilize the permission as per the Sand policy of the GoK Notification No. CI 343 MMN 2019 (Part 7) dated 01.12.2021.
3. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
4. The proponent shall stabilize the river bank with waste materials like pebbles and planting the khus grass and suitable plant species.
5. The PP Shall abide by the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and strictly adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022 and directions therein.

Yours faithfully,



(Vijay Mohan Raj V)
Member Secretary
SEIAA, Karnataka

12/03/23

Copy to:

1. The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi – 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore – 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bangalore – 560 034.
5. Guard File.

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), KARNATAKA)

To,

The I c Manager Expl
THE HUTTI GOLD MINES COMPANY LIMITED
Exploration Department Hutti Gold Mines Company Limited -584115

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KA/MIN/403814/2022 dated 26 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001KA189279
2. File No.	SEIAA 446 MIN 2021
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	HERUNDI SAND BLOCK (Block No-2) Lease Area of 7.28Ha. (18.00 Acres)
7. Name of Company/Organization	THE HUTTI GOLD MINES COMPANY LIMITED
8. Location of Project	KARNATAKA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/03/2023

(e-signed)
Sri Vijay Mohan Raj V., IFS
Member Secretary
SEIAA - (KARNATAKA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH
(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





सत्यमेव जयते

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 446 MIN 2021

To,

The Managing Director
M/s Hutti Gold Mines Co. Ltd.,
3rd Floor, KHB Shopping Complex,
National Games Village, Koramangala
Bangalore - 560047

Sir,

Sub: Quarrying Ordinary River Sand Project at Herundi Sand Block (Block-2) on Krishna River Bed opposite to Sy. Nos. 96/2, 97/2, 98/2, 99/2, 107 of Herundi Village, Devadurga Taluk, Raichur District (18-00 Acres) by M/s. Hutti Gold Mines Company Limited - Issue of Environmental Clearance - Reg.

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This has reference to your online application dated 23rd August 2021 bearing proposal No. SIA/KA/MIN/66841/2021 and EIA application bearing proposal No. SIA/KA/MIN/403814/2022 dated 26th November 2022 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, Pre-feasibility Report, EMP /EIA Report, Mining Plan for the proposed quarry of ordinary River Sand and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. Ordinary River Sand Quarry: Extent: 18.00 Acres on Krishna River Bed opposite to Sy. Nos.96/2, 97/2, 98/2, 99/2, 107 of Herundi Village, Devadurga Taluk, Raichur District, Karnataka. The total quarry lease area of the project is 18.00 Acres which is a Government land. Out of 18.00 Acres, 15.77 Acres area is used for Quarrying and 2.23 Acres area is used for buffer zone. During the operation about 75,175 Tonnes of waste will be handled for a period of five years. The water requirement for the project is 14.0 KLD will be met by Bore wells from the nearby villages. The area is located in Survey of India Topo Sheet No. 56 D/15 bounded by following co-ordinates of WGS-84.

Boundary points	Latitude	Longitude
BP-A	N 16° 25' 26.80"	E 76°49' 56.28"
BP-A	N 16° 25' 31.89"	E 76°49' 55.05"
BP-A	N 16° 25' 37.80"	E 76°50' 09.26"
BP-A	N 16° 25' 32.71"	E 76°50' 10.24"

Working will be as per the Sustainable Sand Mining Management guidelines 2016 issued by the MoEF & CC, Government of India. The Senior Geologist / Deputy Director, Department of Mines and Geology, Raichur has approved Quarrying plan on 11.11.2020. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made thereon.

3. The project proposal has been considered by SEAC during the meeting held on 29th September 2021 and recommended to SEIAA for issue of standard ToRs. The Authority during the meeting held on 8th November 2021 decided to issue ToR as recommended by SEAC for conducting Environment Impact Assessment Study in accordance with EIA Notification, 2006. Accordingly, the ToR was issued on 06.12.2021. The EIA has been conducted by Hubert Enviro Care Systems (P) Ltd., A-21, III phase, Behind Lions Club school, Thiruvika Industrial Estate, Guindy, Chennai – 600 032, who are accredited from NABET vide certificate No. NABET/EIA/1619/RA0083 dated 16.02.2018. Public Hearing was held on 14.06.2022. The Final Environmental Impact Assessment report has been submitted on 26th November 2022.

4. Based on the information submitted by you, presentation made by you and your consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 21st, 22nd and 23rd December 2022 and has recommended for issue of Environmental Clearance as per approved quarry plan.

5. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 11th January 2023 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned The Hutti Gold Mines Co. Ltd for Quarrying of Ordinary River Sand Quarry as recommended by State Expert Appraisal Committee (SEAC) for production capacity 60,139 Tonnes per annum for a period of 5 years. The working will be open cast and semi – mechanized method involving quarry lease area of 18-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
4. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
5. Use of mechanized boats fitted with engines and suction pumps are strictly prohibited.
6. Quarrying below water level shall not be undertaken.
7. No drilling and blasting operations shall not be undertaken
8. The quarrying of sand shall be undertaken only to a depth of one meter as specified in the Quarrying plan and the RL of the river bed shall not be less than 354 MAMSL in the upper reach and 353 MAMSL at lower reach.

9. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
10. The project proponent shall ensure that no natural water force and/ or water resources are obstructed due to mining operations.
11. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
12. Waste rock/ pebbles/clay, etc. shall be stacked appropriately in such a way that it does not obstruct the natural hydrology and shall be used for backfilling of mined out pits.
13. No sand mining / transportation from the sand mining shall be undertaken between 6 PM to 6 AM.
14. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
15. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
16. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
17. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
18. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
19. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
20. Site specific eco restoration plan shall be implemented.
21. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
22. Particulars of production and dispatch shall be provided by the quarry owner yearly.
23. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
24. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
25. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

26. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
27. No quarrying shall be undertaken outside the lease area.
28. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
29. Haulage approach road should not be through village till the main road is reached.
30. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
31. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
32. The project proponent shall strictly adhere to the norms and guidelines issued with regard to quarrying of sand in the patta land in the Karnataka Minor Mineral (Concession Rule).
33. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
34. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
35. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
36. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
37. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
38. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

39. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
40. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
41. Self-environmental audit shall be conducted annually. Every two three third party environmental audit shall be carried out.
42. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
43. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
44. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
45. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
46. The project proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III dated 20th October 2020, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute Providing solar power panels to Common public places, proposed to distribute nursery plants at Yerandi Bagur village & strengthening of approach road, Rainwater harvesting pits in the nearby school, Avenue plantation either side of the approach road near quarry site & Sand Storage areas, repair of road with drainages, Health camp in nearby community places as submitted vide letter dated 28.01.2023.
47. The project authorities shall stabilize the river bank with waste materials like pebbles and planting with khus grass and suitable plant species.
48. The following procedure laid down in Appendix XII of the EIA Notification, 2006 (as amended vide Notification No. 5.0. 141 (E) dated 15th January 2016) for monitoring of sand mining or riverbed mining shall be followed:
 - i. The security feature of Transport Permit shall be as under:
 - a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
 - b) Unique Barcode.
 - c) Unique Quick Response (QR) code.
 - d) Fugitive Ink Background.

- e) Invisible Ink Mark.
- f) Void Pantograph.
- g) Watermark.

ii. Requirement at Mine Lease Site:

- a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.
- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used

iii. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

iv. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

v. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

vi. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

vii. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

viii. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

B. SPECIAL CONDITIONS:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate then environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1.	The project proponent shall create stakeholder awareness and ability to raise concerns and shall get it addressed.
	2.	Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
	3.	Monitoring Committee including Local Panchayat, to check on traffic due to transportation shall be established and submit an annual report on the same.
	4.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	5.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	6.	District level Survey Report prepared and area suitable for mining and area prohibited for mining identified shall be adhered to.
	7.	No River sand mining be allowed in rainy season i.e., 5 th June to 15 th October every year.
	8.	Annual replenishment report certified by an authorized agency be prepared. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	9.	Ultimate working depth shall be limited to the level fixed in this Environmental Clearance from Riverbed level and

		not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	10.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	11.	Mining shall be done in layers of depth permitted as per this clearance to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	12.	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	13.	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	14.	No blasting shall be resorted to in River mining and without permission at any other place.
	15.	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site	16.	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
	17.	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation	18.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	19.	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	20.	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	21.	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	22.	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	23.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.

Air Pollution and Dust Management	24.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	25.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	26.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	27.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	28.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	29.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	30.	Protection of turtle and bird habitats shall be ensured.
	31.	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	32.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	33.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	34.	Adequate steps shall be taken to check soil erosion and control debris flow etc. by constructing suitable engineering structures in a scientific way
	35.	Oversize material be used to control erosion and movement of sediments
	36.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	37.	No extraction of stone / boulder / sand in landslide prone areas.
	38.	Controlled clearance of riparian vegetation to be undertaken
Waste	39.	Site clearance and tidiness is very much needed to have

Management		less visual impact of mining.
	40.	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	41.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	42.	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	43.	Effluent discharge shall be prevented and it should meet the standards prescribed if discharged after appropriate treatment.
Protection of Infrastructure	44.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	45.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	46.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
	47.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
Enhancement Road Safety	48.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	49.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	50.	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	51.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	52.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	53.	Site specific plan with eco-restoration should be in place and implemented.
Health and	54.	Health and safety of workers should be taken care of.
	55.	Transport of mineral will not be done through villages /

Safety		habitations.
	56.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	57.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	58.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	59.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc. to the State Level Environment Impact Assessment Authority along with half yearly monitoring report of EC conditions.
Mineral Conservation	60.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

C. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. Digital processing of the entire lease area using remote sensing technique should be done regularly once in five years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
4. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
5. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.

6. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
8. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
10. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
11. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
12. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
13. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
14. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
15. The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No. & date, period of submission and to be sent to the

Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable.

16. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
17. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
18. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
19. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
20. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in> website of the MoEF&CC and <http://seiaa.karnataka.gov.in> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
21. The Project Proponent shall provide a copy of the Environmental Clearance to the concerned Village Panchayat, Taluk Panchayat and Zilla Panchayat / Local municipal authorities.
22. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
23. Regular ambient air quality monitoring shall be carried out around each of the working areas and records maintained.
24. The critical parameters such as such as RSPM (Particulate matter with size less than 10micron i.e., PM10), NOx in the ambient air within the impact zone, shall be monitored periodically.
25. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks, so that they do not cause either noise or air pollution.
26. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
27. Baseline data on health profile of each of the workers shall be maintained.
28. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.

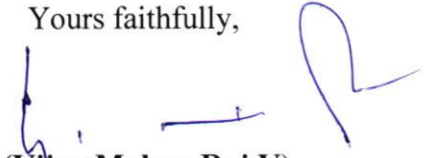
29. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
30. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
32. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
33. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
34. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
35. This Environmental Clearance issued subject to imposition of any other condition to be imposed in accordance with orders of Hon'ble National Green Tribunal or any other courts of law.
36. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.
37. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
38. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
39. In case of any material supported by documents/ court orders which is contrary to the claim of the applicant and material facts produced, the SEIAA reserves the right to withdraw the EC at any point of time.

Additional Conditions:

1. Dust suppression measures have to be strictly followed.
2. The PP shall utilize the permission as per the Sand policy of the GoK Notification No. CI 343 MMN 2019 (Part 7) dated 01.12.2021.
3. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

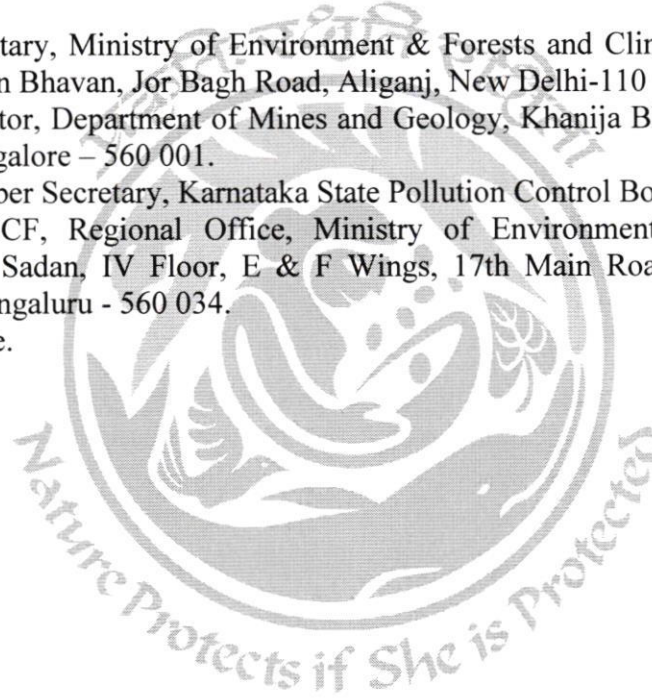
4. The proponent shall stabilize the river bank with waste materials like pebbles and planting the khus grass and suitable plant species.
5. The PP Shall abide by the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and strictly adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022 and directions therein.

Yours faithfully,


(Vijay Mohan Raj V)
 Member Secretary
 SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), KARNATAKA)

To,

The OWNER
 THE HUTTI GOLD MINES COMPANY LIMITED
 3rd FLOOR, KHB SHOPPING COMPLEX, NATIONAL GAMES VILLAGE,
 KORMANGALA, BANGALORE -560047

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KA/MIN/404031/2022 dated 16 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001KA116332
2. File No.	SEIAA 419 MIN 2021
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	HIRERAYAKUMPI SAND BLOCK (HGML)
7. Name of Company/Organization	THE HUTTI GOLD MINES COMPANY LIMITED
8. Location of Project	KARNATAKA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/03/2023

(e-signed)
 Sri Vijay Mohan Raj V.,IFS
 Member Secretary
 SEIAA - (KARNATAKA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 419 MIN 2021

To,

The Managing Director
M/s Hutti Gold Mines Co . Ltd.,
3rd Floor, KHB Shopping Complex,
National Games Village, Koramangala
Bangalore - 560047

Sir,

Sub: Quarrying Ordinary River Sand Project at Hirerayakumpi Sand Block Project in Krishna River bed opposite to Sy. Nos. 3/1, 4, 5, 6 & 308/1 of Hirerayakumpi Village, Devadurga Taluk, Raichur District (30-00 Acres) by M/s. Hutti Gold Mines Company Limited - Issue of Environmental Clearance - Reg.

* * * * *

This has reference to your online application dated 25th August 2021 bearing proposal No. SIA/KA/MIN/66928/2021 and EIA application bearing proposal No. SIA/KA/MIN/404031/2022 dated 16th December 2022 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, Pre-feasibility Report, EMP /EIA Report, mining Plan for the proposed quarry of ordinary River Sand and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. Ordinary River Sand Quarry: Extent: 12.00 Acres in Krishna River bed opposite to Sy. Nos. 3/1, 4, 5, 6 & 308/1 of Hirerayakumpi Village, Devadurga Taluk, Raichur District, Karnataka. The total quarry lease area of the project is 30.00 Acres which is a Government land. Out of 30.00 Acres 26.93 Acres area is used for Quarrying and 3.07 Acres area is used for buffer zone. During the operation about 1,25,290 Tonnes of waste will be handled for a period of five years. The water requirement for the project is 5.00 KLD will be met by Bore wells from the nearby villages. The area is located in Survey of India Topo Sheet No. 56 H/3 bounded by following co-ordinates of WGS-84.

Boundary points	Latitude	Longitude
BP-A	N 16° 31' 32.96"	E 77°00' 09.36"
BP-A	N 16° 31' 32.16"	E 77°00' 15.15"
BP-A	N 16° 31' 23.01"	E 77°00' 15.19"
BP-A	N 16° 31' 23.94"	E 77°00' 09.39"

Working will be as per the Sustainable Sand Mining Management guidelines 2016 issued by the MoEF & CC, Government of India. The Senior Geologist / Deputy Director, Department of Mines and Geology, Raichur has approved Quarrying plan on 02.12.2020. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made thereon.

3. The project proposal has been considered by SEAC during the meeting held on 29th September 2021 and recommended to SEIAA for issue of standard ToRs. The Authority during the meeting held on 8th November 2021 decided to issue ToR as recommended by SEAC for conducting Environment Impact Assessment Study in accordance with EIA Notification, 2006. Accordingly, the ToR was issued on 06.12.2021. The EIA has been conducted by Sneha Hi Tech Products, Maruthinagar, Chandra Layout, Bangalore - 560027 who have been accredited from NABET vide certificate No: NABET/EIA/1619/IA0028. Public Hearing was held on 14.06.2022. The Final Environmental Impact Assessment report has been submitted on 08.11. 2022.

4. Based on the information submitted by you, presentation made by you and your consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 21st, 22nd and 23rd December 2022 and has recommended for issue of Environmental Clearance as per approved quarry plan.

5. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 11th January 2023 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned The Hutti Gold Mines Co. Ltd for Quarrying of Ordinary River Sand Quarry as recommended by State Expert Appraisal Committee (SEAC) for production capacity 1,25,290 Tonnes per annum for a period of 5 years. The working will be open cast and semi – mechanized method involving quarry lease area of 30-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
4. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
5. Use of mechanized boats fitted with engines and suction pumps are strictly prohibited.
6. Quarrying below water level shall not be undertaken.
7. No drilling and blasting operations shall not be undertaken
8. The quarrying of sand shall be undertaken only to a depth of one meter as specified in the Quarrying plan and the RL of the river bed shall not be less than 343 MAMSL in the upper reach and 341 MAMSL at lower reach.

9. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
10. The project proponent shall ensure that no natural water force and/ or water resources are obstructed due to mining operations.
11. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
12. Waste rock/ pebbles/clay, etc. shall be stacked appropriately in such a way that it does not obstruct the natural hydrology and shall be used for backfilling of mined out pits.
13. No sand mining / transportation from the sand mining shall be undertaken between 6 PM to 6 AM.
14. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
15. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
16. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
17. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
18. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
19. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
20. Site specific eco restoration plan shall be implemented.
21. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
22. Particulars of production and dispatch shall be provided by the quarry owner yearly.
23. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
24. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
25. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

26. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
27. No quarrying shall be undertaken outside the lease area.
28. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
29. Haulage approach road should not be through village till the main road is reached.
30. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
31. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
32. The project proponent shall strictly adhere to the norms and guidelines issued with regard to quarrying of sand in the patta land in the Karnataka Minor Mineral (Concession Rule).
33. Solid waste/hazardous waste generated in the mines/quarry needs to be addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
34. Ambient air quality monitoring stations as prescribed in the statute be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
35. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily imply that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
36. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
37. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
38. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

39. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
40. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
41. Self-environmental audit shall be conducted annually. Every two three third party environmental audit shall be carried out.
42. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
43. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
44. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
45. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
46. The Project Proponent shall comply with provision contained in OM vide F. No. 22-65/2017-IA.III Dated 20th October 2020, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action of afforestation on either side of Krishna river South and North of Hirenayakumpi Sand Black for 1.5 km. as submitted vide letter dated on 15.03.2023.
47. The project authorities shall stabilize the river bank with waste materials like pebbles and planting with khus grass and suitable plant species.
48. The following procedure laid down in Appendix XII of the EIA Notification, 2006 (as amended vide Notification No. 5.0. 141 (E) dated 15th January 2016) for monitoring of sand mining or riverbed mining shall be followed:
- i. The security feature of Transport Permit shall be as under:
- Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
 - Unique Barcode.
 - Unique Quick Response (QR) code.
 - Fugitive Ink Background.
 - Invisible Ink Mark.
 - Void Pantograph.
 - Watermark.

ii. Requirement at Mine Lease Site:

- a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.
- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used

iii. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

iv. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined material can be captured on the server and the Transport Permit or Receipt cannot be reused.

v. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

vi. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

vii. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

viii. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or

SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

B. SPECIAL CONDITIONS:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate then environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1.	The project proponent shall create stakeholder awareness and ability to raise concerns and shall get it addressed.
	2.	Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
	3.	Monitoring Committee including Local Panchayat, to check on traffic due to transportation shall be established and submit an annual report on the same.
	4.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	5.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	6.	District level Survey Report prepared and area suitable for mining and area prohibited for mining identified shall be adhered to.
	7.	No River sand mining be allowed in rainy season i.e., 5 th June to 15 th October every year.
	8.	Annual replenishment report certified by an authorized agency be prepared. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

	9.	Ultimate working depth shall be limited to the level fixed in this Environmental Clearance from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	10.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	11.	Mining shall be done in layers of depth permitted as per this clearance to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	12.	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	13.	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	14.	No blasting shall be resorted to in River mining and without permission at any other place.
	15.	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site	16.	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
	17.	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation	18.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	19.	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	20.	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.

	21.	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	22.	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	23.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	24.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	25.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	26.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	27.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	28.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	29.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	30.	Protection of turtle and bird habitats shall be ensured.
	31.	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	32.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability	33.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use

and Erosion		keeping in view that the bacterial organism should not die and should be spread nearby area.
	34.	Adequate steps shall be taken to check soil erosion and control debris flow etc. by constructing suitable engineering structures in a scientific way
	35.	Oversize material be used to control erosion and movement of sediments
	36.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	37.	No extraction of stone / boulder / sand in landslide prone areas.
	38.	Controlled clearance of riparian vegetation to be undertaken
Waste Management	39.	Site clearance and tidiness is very much needed to have less visual impact of mining.
	40.	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	41.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	42.	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	43.	Effluent discharge shall be prevented and it should meet the standards prescribed if discharged after appropriate treatment.
Protection of Infrastructure	44.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	45.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	46.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement	47.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.

Road Safety	48.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	49.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	50.	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	51.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	52.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	53.	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	54.	Health and safety of workers should be taken care of.
	55.	Transport of mineral will not be done through villages / habitations.
	56.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	57.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	58.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the	59.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production,

Impact of Mining		River Bank erosion and maintenance of Road etc. to the State Level Environment Impact Assessment Authority along with half yearly monitoring report of EC conditions.
Mineral Conservation	60.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

C. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. Digital processing of the entire lease area using remote sensing technique should be done regularly once in five years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
4. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
5. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
8. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
10. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
11. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the

- study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
12. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
 13. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 14. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
 15. The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No. & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable.
 16. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
 17. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
 18. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
 19. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
 20. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in> website of the MoEF&CC and <http://seiaa.karnataka.gov.in> website of SEIAA, Karnataka. A copy of the same

should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.

21. The Project Proponent shall provide a copy of the Environmental Clearance to the concerned Village Panchayat, Taluk Panchayat and Zilla Panchayat / Local municipal authorities.
22. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
23. Regular ambient air quality monitoring shall be carried out around each of the working areas and records maintained.
24. The critical parameters such as such as RSPM (Particulate matter with size less than 10micron i.e., PM10), NOx in the ambient air within the impact zone, shall be monitored periodically.
25. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks, so that they do not cause either noise or air pollution.
26. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
27. Baseline data on health profile of each of the workers shall be maintained.
28. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
29. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
30. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
32. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
33. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
34. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
35. This Environmental Clearance issued subject to imposition of any other condition to be imposed in accordance with orders of Hon'ble National Green Tribunal or any other courts of law.
36. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention &

Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

37. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
38. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
39. In case of any material supported by documents/ court orders which is contrary to the claim of the applicant and material facts produced, the SEIAA reserves the right to withdraw the EC at any point of time.

Additional Conditions:

1. Dust suppression measures have to be strictly followed.
2. The PP shall utilize the permission as per the Sand policy of the GoK Notification No. CI 343 MMN 2019 (Part 7) dated 01.12.2021.
3. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
4. The proponent shall stabilize the river bank with waste materials like pebbles and planting the khus grass and suitable plant species.
5. The PP Shall abide by the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and strictly adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022 and directions therein.

Yours faithfully,

(Vijay Mohan Raj V)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore – 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), KARNATAKA)

To,

The OWNER
 THE HUTTI GOLD MINES COMPANY LIMITED
 3rd FLOOR, KHB SHOPPING COMPLEX, NATIONAL GAMES VILLAGE,
 KORMANGALA, BANGALORE -560047

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KA/MIN/404155/2022 dated 16 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001KA186190
2. File No.	SEIAA 416 MIN 2021
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	KARKIHALLI SAND BLOCK
7. Name of Company/Organization	THE HUTTI GOLD MINES COMPANY LIMITED
8. Location of Project	KARNATAKA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/03/2023

(e-signed)
 Sri Vijay Mohan Raj V.,IFS
 Member Secretary
 SEIAA - (KARNATAKA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 416 MIN 2021

To,

The Managing Director
M/s Hutti Gold Mines Co. Ltd.,
3rd Floor, KHB Shopping Complex,
National Games Village, Koramangala
Bangalore - 560047

Sir,

Sub: Quarrying Ordinary Sand Project at Karkihalli Sand Block -03 Project in Krishna River Bed adjacent to Sy. Nos. 35/2 & 36/2 of Karkihalli Village, Devadurga Taluk, Raichur District (12-00 Acres) by M/s. Hutti Gold Mines Company Limited - Issue of Environmental Clearance - Reg.

* * * *

This has reference to your online application dated 25th August 2021 bearing proposal No. SIA/KA/MIN/66930/2021 and EIA application bearing proposal No. SIA/KA/MIN/404155/2022 dated 16th December 2022 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, Pre-feasibility Report, EMP /EIA Report, mining Plan for the proposed quarry of ordinary River Sand and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. Ordinary River Sand Quarry: Extent: 12.00 Acres in Krishna River Bed adjacent to Sy. Nos. 35/2 & 36/2 of Karkihalli Village, Devadurga Taluk, Raichur District, Karnataka. The total quarry lease area of the project is 12.00 Acres which is a Government land. Out of 12.00 Acres 9.34 Acres area is used for Quarrying and 2.66 Acres area is used for buffer zone. During the operation about 32,510 Tonnes of waste will be handled for a period of five years. The water requirement for the project is 4.00 KLD will be met by Bore wells from the nearby villages. The area is located in Survey of India Topo Sheet No. 56 H/3 bounded by following co-ordinates of WGS-84.

Boundary points	Latitude	Longitude
BP-A	N 16° 31' 32.96"	E 77°00' 09.36"
BP-A	N 16° 31' 32.16"	E 77°00' 15.15"
BP-A	N 16° 31' 23.01"	E 77°00' 15.19"
BP-A	N 16° 31' 23.94"	E 77°00' 09.39"

Working will be as per the Sustainable Sand Mining Management guidelines 2016 issued by the MoEF & CC, Government of India. The Senior Geologist / Deputy Director, Department of Mines and Geology, Raichur has approved Quarrying plan on 23.10.2020. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made thereon.

3. The project proposal has been considered by SEAC during the meeting held on 29th September 2021 and recommended to SEIAA for issue of standard ToRs. The Authority during the meeting held on 8th November 2021 decided to issue ToR as recommended by SEAC for conducting Environment Impact Assessment Study in accordance with EIA Notification, 2006. Accordingly, the ToR was issued on 06.12.2021. The EIA has been conducted by Sneha Hi Tech Products, Maruthinagar, Chandra Layout, Bangalore - 560027 who have been accredited from NABET vide certificate No: NABET/EIA/1619/IA0028. Public Hearing was held on 14.06.2022. The Final Environmental Impact Assessment report has been submitted on 08.11. 2022.

4. Based on the information submitted by you, presentation made by you and your consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 21st, 22nd and 23rd December 2022 and has recommended for issue of Environmental Clearance as per approved quarry plan.

5. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 11th January 2023 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned The Hutti Gold Mines Co. Ltd for Quarrying of Ordinary River Sand Quarry as recommended by State Expert Appraisal Committee (SEAC) for production capacity 58,511 Tonnes per annum for a period of 5 years. The working will be open cast and semi – mechanized method involving quarry lease area of 18-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
4. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
5. Use of mechanized boats fitted with engines and suction pumps are strictly prohibited.
6. Quarrying below water level shall not be undertaken.
7. No drilling and blasting operations shall not be undertaken
8. The quarrying of sand shall be undertaken only to a depth of One meter as specified in the Quarrying plan and the RL of the river bed shall not be less than 349 MAMSL in the upper reach and 346 MAMSL at lower reach.

9. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
10. The project proponent shall ensure that no natural water force and/ or water resources are obstructed due to mining operations.
11. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
12. Waste rock/ pebbles/clay, etc. shall be stacked appropriately in such a way that it does not obstruct the natural hydrology and shall be used for backfilling of mined out pits.
13. No sand mining / transportation from the sand mining shall be undertaken between 6 PM to 6 AM.
14. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
15. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
16. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
17. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
18. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
19. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
20. Site specific eco restoration plan shall be implemented.
21. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
22. Particulars of production and dispatch shall be provided by the quarry owner yearly.
23. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
24. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
25. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

26. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
27. No quarrying shall be undertaken outside the lease area.
28. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
29. Haulage approach road should not be through village till the main road is reached.
30. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
31. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
32. The project proponent shall strictly adhere to the norms and guidelines issued with regard to quarrying of sand in the patta land in the Karnataka Minor Mineral (Concession Rule).
33. Solid waste/hazardous waste generated in the mines/quarry needs to be addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
34. Ambient air quality monitoring stations as prescribed in the statute be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
35. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily imply that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
36. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
37. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
38. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

39. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
40. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
41. Self-environmental audit shall be conducted annually. Every two three third party environmental audit shall be carried out.
42. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
43. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
44. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
45. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
46. The Project Proponent shall comply with provision contained in OM vide F. No. 22-65/2017-IA.III Dated 20th October 2020, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action of afforestation on either side of Krishna river North & South of Karkihalli Sand Black for 1 km. as submitted vide letter dated on 15.03.2023.
47. The project authorities shall stabilize the river bank with waste materials like pebbles and planting with khus grass and suitable plant species.
48. The following procedure laid down in Appendix XII of the EIA Notification, 2006 (as amended vide Notification No. 5.0. 141 (E) dated 15th January 2016) for monitoring of sand mining or riverbed mining shall be followed:
 - i. The security feature of Transport Permit shall be as under:
 - a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
 - b) Unique Barcode.
 - c) Unique Quick Response (QR) code.
 - d) Fugitive Ink Background.
 - e) Invisible Ink Mark.
 - f) Void Pantograph.
 - g) Watermark.

ii. Requirement at Mine Lease Site:

- a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.
- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used

iii. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

iv. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined material can be captured on the server and the Transport Permit or Receipt cannot be reused.

v. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

vi. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

vii. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

viii. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or

SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

B. SPECIAL CONDITIONS:

The Ministry of Environment, Forest and Climate has constituted a Committee to formulate the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate then environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1.	The project proponent shall create stakeholder awareness and ability to raise concerns and shall get it addressed.
	2.	Valid lease and all the permits is very much needed for undertaking mining / quarrying activity.
	3.	Monitoring Committee including Local Panchayat, to check on traffic due to transportation shall be established and submit an annual report on the same.
	4.	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	5.	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	6.	District level Survey Report prepared and area suitable for mining and area prohibited for mining identified shall be adhered to.
	7.	No River sand mining be allowed in rainy season i.e., 5 th June to 15 th October every year.
	8.	Annual replenishment report certified by an authorized agency be prepared. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	9.	Ultimate working depth shall be limited to the level fixed in this Environmental Clearance from Riverbed level and

		not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	10.	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	11.	Mining shall be done in layers of depth permitted as per this clearance to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	12.	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	13.	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	14.	No blasting shall be resorted to in River mining and without permission at any other place.
	15.	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining shall be manual.
Identification and Preparation of Mining Site	16.	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub- Divisional Level Committee after site visit.
	17.	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
Monitoring the Mining of Mineral and its Transportation	18.	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	19.	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	20.	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	21.	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC

		conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	22.	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	23.	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	24.	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	25.	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	26.	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	27.	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	28.	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	29.	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	30.	Protection of turtle and bird habitats shall be ensured.
	31.	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order in I.A. No. 460 of 2004.
	32.	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	33.	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.

	34.	Adequate steps shall be taken to check soil erosion and control debris flow etc. by constructing suitable engineering structures in a scientific way
	35.	Oversize material be used to control erosion and movement of sediments
	36.	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	37.	No extraction of stone / boulder / sand in landslide prone areas.
	38.	Controlled clearance of riparian vegetation to be undertaken
Waste Management	39.	Site clearance and tidiness is very much needed to have less visual impact of mining.
	40.	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	41.	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	42.	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	43.	Effluent discharge shall be prevented and it should meet the standards prescribed if discharged after appropriate treatment.
Protection of Infrastructure	44.	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	45.	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and flow rate, and no mining should be carried out in the safety zone so worked out.
	46.	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement Road Safety	47.	Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
	48.	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry

		required for safe movement of traffic by concession holder at his own cost.
	49.	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	50.	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	51.	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	52.	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	53.	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	54.	Health and safety of workers should be taken care of.
	55.	Transport of mineral will not be done through villages / habitations.
	56.	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	57.	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	58.	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	59.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc. to the State Level Environment Impact Assessment Authority

		along with half yearly monitoring report of EC conditions.
Mineral Conservation	60.	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

C. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. Digital processing of the entire lease area using remote sensing technique should be done regularly once in five years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
4. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
5. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment, Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
8. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
10. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
11. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and /

- or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
12. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
 13. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 14. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
 15. The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No. & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable.
 16. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
 17. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
 18. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
 19. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
 20. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in> website of the MoEF&CC and <http://seiaa.karnataka.gov.in> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.

21. The Project Proponent shall provide a copy of the Environmental Clearance to the concerned Village Panchayat, Taluk Panchayat and Zilla Panchayat / Local municipal authorities.
22. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
23. Regular ambient air quality monitoring shall be carried out around each of the working areas and records maintained.
24. The critical parameters such as such as RSPM (Particulate matter with size less than 10micron i.e., PM10), NOx in the ambient air within the impact zone, shall be monitored periodically.
25. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks, so that they do not cause either noise or air pollution.
26. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
27. Baseline data on health profile of each of the workers shall be maintained.
28. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
29. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
30. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
32. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
33. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
34. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
35. This Environmental Clearance issued subject to imposition of any other condition to be imposed in accordance with orders of Hon'ble National Green Tribunal or any other courts of law.
36. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the

Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

37. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
38. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
39. In case of any material supported by documents/ court orders which is contrary to the claim of the applicant and material facts produced, the SEIAA reserves the right to withdraw the EC at any point of time.

Additional Conditions:

1. Dust suppression measures have to be strictly followed.
2. The PP shall utilize the permission as per the Sand policy of the GoK Notification No. CI 343 MMN 2019 (Part 7) dated 01.12.2021.
3. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
4. The proponent shall stabilize the river bank with waste materials like pebbles and planting the khus grass and suitable plant species.
5. The PP Shall abide by the Sustainable sand mining guidelines 2016 and Enforcement & Monitoring Guidelines 2020 and strictly adhere by the Hon'ble NGT Directions in O.A 194/2020 dated 15.09.2022 and directions therein.

Yours faithfully,

(Vijay Mohan Raj V)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore – 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.

ಮುಂದುವರಿದು ಮೌಖ್ಯ ದಾನ್ಯನು ಪ್ರಗತಿಶೀಲನು ತನ್ನ ಮೂಲಕ ಯಂತ್ರ
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ಸ್ಥಳ ಮಹಜರ್

ದಿನಾಂಕ: 09.04.2026 ರಂದು ದೇವದುರ್ಗ ತಾಲ್ಲೂಕು, ದೇವದುರ್ಗ ಹೋಬಳಿ, ಕರ್ಕಿಹಳ್ಳಿ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಹೆಚ್ಚು ಚಿನ್ನದ ಕಂಪನಿ ನಿಯಮಿತ ರವರ ಮರಳು ಬ್ಲಾಕ್ ಕುರಿತಂತೆ ಸಾಮಾಜಿಕ ಕಾರ್ಯಕರ್ತರ ಹನುಮಂತ ಬಂಗಿರವರು ಸಲ್ಲಿಸಿರುವ O.A.No: 41/2026 (SZ) ರ ಕುರಿತಂತೆ ಮುಂಚಿತವಾಗಿ ಹೆಚ್ಚು ಕಂಪನಿಯವರಿಗೆ ಮತ್ತು ಹನಂತ ಬಂಗಿರವರಿಗೆ ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ದಾಖಲೆಗಳೊಂದಿಗೆ ಹಾಜರಾಗಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ ಅದರಂತೆ ಈ ದಿನ 09.04.2026 ರಂದು ಕರ್ಕಿಹಳ್ಳಿ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಮರಳು ಬ್ಲಾಕ್ ಪ್ರದೇಶಕ್ಕೆ ಬೇಟಿ ನೀಡಲಾಯಿತು .

ಬೇಟಿ ವೇಳೆಗೆ ಹನುಮಂತ ಬಂಗಿರವರಿಗೆ ದೂರವಾಣಿ ಮೂಲಕ ಕರೆ ಮಾಡಲಾಗಿ ಸದರಿಯವರು ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ಹಾಜರಾಗಲು ನಿರಾಕರಿಸಿರುತ್ತಾರೆ.

ಅದರಂತೆ ಹೆಚ್ಚು ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರಾದ ಅನಿಲ್ ಕುಮಾರ್ .ಬಿ.ವಿ ಉಪ ವ್ಯವಸ್ಥಾಪಕರು, ಹೇಮಂತ್ ಕುಮಾರ ಎನ್ ಭೂವಿಜ್ಞಾನಿ, ಹೆಚ್ಚು ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ ಮತ್ತು ಗ್ರಾಮಸ್ಥರೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಲಾಯಿತು.

ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಹೆಚ್ಚು ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರು ತಮಗೆ ಮಂಜೂರಾಗಿರುವ ಪ್ರದೇಶವನ್ನು ತೋರಿಸಿರುತ್ತಾರೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಸುಮಾರು 0.5 ಮೀಟರ್ ಗಣಿಗಾರಿಕೆ ಮಾಡಿರುವುದು ಕೆಲವು ಪ್ರದೇಶದಲ್ಲಿ ಸುಮಾರು 0.6 ಮೀಟರ್ ಗಣಿಗಾರಿಕೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಸದರಿ ಸಮಯದಲ್ಲಿ ಛಾಯಚಿತ್ರಗಳನ್ನು ತೆಗೆಯಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ಮಾಡಿ ಕರ್ಕಿಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆನಂ: 36/1/1 ರಲ್ಲಿ ಮರಳು ದಾಸ್ತಾನು ಮಾಡಿರುತ್ತಾರೆ.

ನದಿ ಪಾತ್ರದಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ ಹಾಗೂ ನದಿ ನೀರನ್ನು ಮಾರ್ಗವನ್ನು ಬದಲಿಸಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ಮಾಡಲು ಇಸಿ ಪಡೆದಿದ್ದು ಸದರಿ ಇಸಿ ಪ್ರತಿಯನ್ನು ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರು ಸ್ಥಳದಲ್ಲಿ ನೀಡಿರುತ್ತಾರೆ.

ಮುಂದುವರಿದು, ಮರಳು ದಾಸ್ತಾನು ಪ್ರಂಗಾಣದಲ್ಲಿ ತೂಕ ಮಾಪನ ಯಂತ್ರವನ್ನು ಆಲವಡಿಸಿದ್ದು ಸದರಿ ಯಂತ್ರವನ್ನು ಐ.ಎಲ್.ಎಂ.ಎಸ್ ನೊಂದಿಗೆ ಇಂಟಿಗ್ರೇಟ್ ಮಾಡಿರುತ್ತಾರೆ, ಸದರಿ ಪ್ರತಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ ದಾಸ್ತಾನು ಪ್ರಂಗಾಣದಲ್ಲಿ ಶೇಡ್ ನಿರ್ಮಾಣ ಮಾಡೋಇಕೊಂಡಿದ್ದು ದಶಾನು ಪ್ರಾಂಗಣದಲ್ಲಿ ಸಿಸಿ ಕ್ಯಾಮರ ಆಳವಡಿಸಿದ್ದು ಸುಸ್ಥಿತಿಯಲ್ಲಿತ್ತವೆ ಹಾಗೂ ಪರವಾನಿಗೆಯನ್ನು ವಿತರಣೆ ಮಾಡಲು ಅಲ್ಲಿಯೇ ಕಂಪ್ಯೂಟರ್ ಆಳವಡಿಸಿದ್ದು ಜಾಲಿಯಲ್ಲಿರುತ್ತದೆ. ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಲ್ಲಿ ಮರಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡಲು ಅನಾಲ್ಟೆನಲ್ಲಿ ಮರಳು ಮಿತ್ರ ಹ್ಯಾಪ್ ಇದ್ದು ಸಾರ್ವಜನಿಕರಿಗೆ ಬುಕ್ ಮಾಡುವ ಮುಕ್ತ ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ ಎಂದು ಕಂಪನಿಯವರು ತಿಳಿರುತ್ತಾರೆ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ವಿತರಣೆಯಾದ ಪರವಾನಿಗೆ ವಿರಗಳನ್ನು ಸ್ಥಳದಲ್ಲಿ ನೀಡಿರುತ್ತಾರೆ.

ಡಿ ಎಂಜಿರವರ ಪ್ಲಾಟ್ ಪಾರಂನಲ್ಲಿ ಜಿಪಿಎಸ್ ಆಳವಡಿಸಿರುವ ವಾಹನಗಳಿಗೆ ಮಾತ್ರ ಪರವಾನಿಗೆ ವಿತರಣೆ ಮಾಡುತ್ತಿರುವುದಾಗಿ ತಿಳಿದು ಬಂದಿರುತ್ತದೆ ಮರಳು ಬ್ಲಾಕ್ ಪ್ರಾರಂಭದಿಂದ ಇಲ್ಲಿಯವರೆಗೆ ಒಟ್ಟು ಉತ್ಪಾದನೆ ರವಾನೆ ವಿವರಗಳನ್ನು ಕಂಪನಿಯವರು ಸ್ಥಳದಲ್ಲಿ ನೀಡಿರುತ್ತಾರೆ.

ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಗಣಿ ಚಟುವಟಿಕೆಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಈ ಮಹಜರ್ ಈ ದಿನ 01:00 ಗಂಟೆಯಿಂದ 2:10 ಗಂಟೆಯವರೆಗೆ ನಡೆಸಲಾಯಿತು

ಹೇಳಿ, ಕೇಳಿ, ಒದಿ ಒಪ್ಪಿ ಅಧ್ಯಯನಿಸಿ ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿದೆ

ಸಹಿ/- ಅಂಬರೇಶ್ ತಂದೆ ಮಲ್ಲರೆಡ್ಡಿಗೌಡ	ಸಹಿ/- ಮಹೇಶ್ ಡಿ ಎಸ್, ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ	ಸಹಿ/- ಹೇಮಂತ್ ಕುಮಾರ, ಭೂವಿಜ್ಞಾನಿ, ಹೆಚ್ಚು ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ	ಸಹಿ/- ಕುಮಾರ, ಅನಿಲ್ ಕುಮಾರ ಉಪ ವ್ಯವಸ್ಥಾಪಕರು ಹೆಚ್ಚು ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ
ಸಹಿ/- ಸಂಗಮೇಶ್ ತಂದೆ ಅಚಿಜನೇಯ	ಸಹಿ/- ಹೊನ್ನಪ್ಪ ತಂದೆ ಬಸವರಾಜ್	ಸಹಿ/- ಭರತ್ ಕುಮಾರ್ ತಂದೆ ಈಶಪ್ಪ	

Spot Mahazar (Inspection Report)

Date: 09.04.2026 **Location:** Sand Block area within the jurisdiction of Karkihalli Village, Devadurga Hobli, Devadurga Taluk.

Regarding the sand block of Hatti Gold Mines Limited (HGML) operating in Karkihalli village, a social activist named Hanumantha Bangi had filed a case (O.A. No: 41/2026 (SZ)). In connection with this, the representatives of Hatti Gold Mines and the complainant, Hanumantha Bangi, were previously instructed to be present for a spot inspection along with relevant documents. Accordingly, on this day, 09.04.2026, a visit was made to the sand block area in Karkihalli village.

During the visit, Hanumantha Bangi was contacted via telephone, but he refused to attend the spot inspection.

Consequently, a joint inspection was conducted along with the representatives of Hatti Gold Mines—Anil Kumar B.V. (Deputy Manager) and Hemanth Kumar N. (Geologist)—and the local villagers.

Key Observations during Inspection:

- **Mining Depth:** The company representatives showed the permitted area. It was observed that mining of approximately 0.5 meters had been carried out in some areas and approximately 0.6 meters in others. Photographs were taken during this time.
- **Storage:** The sand mined from the area is stored at Survey No: 36/1/1 of Karkihalli village.
- **Environmental Impact:** No road construction was found within the riverbed. Additionally, no diversion of the river water flow was observed.
- **Compliance:** The company representatives produced the Environmental Clearance (EC) copy on-site, which was obtained for mining in the said area.
- **Technology & Monitoring:** * A weighing bridge has been installed at the sand storage yard and has been integrated with the ILMS (Integrated Lease Management System); the relevant documents were provided.
 - A shed has been constructed at the storage yard, and CCTV cameras have been installed and are in good working condition.
 - A computer system is installed and operational on-site for issuing permits.
 - The company stated that the "Maralu Mitra" app is used for online sand disposal, providing an open opportunity for the public to book sand. Copies of the permits issued at the site were provided.
- **Logistics:** It was noted that permits are issued only to vehicles equipped with GPS as per the District Mineral Foundation (DMF) norms. The company provided the total production and dispatch details from the start of the sand block to date.
- **Activity:** No active mining activities were observed at the time of inspection.

The Mahazar process was conducted today from 01:00 PM to 02:10 PM.

Sd/-	Sd/-	Sd/-	Sd/-
Ambaresh Son of Mallareddygowda	Mahesh D.S. Geologist, Department of Mines and Geology	Hemant Kumar Geologist, Hutti Gold Mines Company	Anil Kumar Deputy Manager, Hutti Gold Mines Company
Sd/-	Sd/-	Sd/-	
Sangamesh Son of Anjaneya	Honnappa Son of Basavara	D Bharath Kumar s/o Eshappa	

ಸ್ವಯಂಸಹಾಯ

ದಿನಾಂಕ: 07.04.2026 ರಂದು ದೇವದರ್ಶನ ತಾಲ್ಲೂಕು, ಗಲ್ಲುರು ತಾಲೂಕು
 ದಿರೇನಾಯಕನಿಂದ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ
 ಮಂಜೂರಾದ ಮರಳು ಬ್ಲಾಕ್‌ನಲ್ಲಿ ಐಯಾ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಮಣ್ಣು
 ನಷ್ಟಪಡಿಸಿ ಐಯಾ ಕೆಲಸದ ದುನುಮಂತ ಬಂದಿರುವುದು ಸಲ್ಲಿಸಿರುವ 0.9. No
 11/2026 (52) ರ ಕುರಿತು ಅಂತಿಮವಾಗಿ ಮಂಡಳಿಯವರಿಗೆ
 ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸ್ವಯಂಸಹಾಯದ
 ವಿಷಯವನ್ನು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಡ್ರಾಂಗಿಂಗ್ ತೀರಿಸಿ ಗಣಿ ಮತ್ತೆ ಪ್ರವೃತ್ತ
 ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳಿಗೆ ಸಲ್ಲಿಸಿ ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ
 ಅನುಮತಿಯನ್ನು ಪಡೆಯುವುದು. 1.3.2026 ರಿಂದ ಮುಂದುವರಿಸುವುದು, ಸೇವಾ
 ಕುಮಾರ್ ಬ್ಲಾಕ್‌ನಲ್ಲಿ 1.3.2026 ರಿಂದ ದುನುಮಂತ ಬಂದಿರುವುದು
 ದುಖಾಲಿ ಮೇಲೆ ಕೆಲಸ ಮಾಡಿ ಸ್ವಯಂಸಹಾಯದ ಬಳಕೆ ಮಾಡುವುದು
 ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ.

ಮುಖ್ಯಮಂತ್ರಿ, ದಿರೇನಾಯಕನಿಂದ ಗ್ರಾಮ ಸ್ವಯಂಸಹಾಯದ
 ವಿಷಯವನ್ನು ಕುರಿತು ಅಂತಿಮವಾಗಿ ಮಂಡಳಿಯವರಿಗೆ ಸಲ್ಲಿಸಿ
 ಗಣಿ ಕಂಪನಿಯವರ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸ್ವಯಂಸಹಾಯದ
 ವಿಷಯವನ್ನು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಡ್ರಾಂಗಿಂಗ್ ತೀರಿಸಿ ಗಣಿ ಮತ್ತೆ ಪ್ರವೃತ್ತ
 ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳಿಗೆ ಸಲ್ಲಿಸಿ ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ
 ಅನುಮತಿಯನ್ನು ಪಡೆಯುವುದು. 1.3.2026 ರಿಂದ ಮುಂದುವರಿಸುವುದು,
 ಸೇವಾ ಕುಮಾರ್ ಬ್ಲಾಕ್‌ನಲ್ಲಿ 1.3.2026 ರಿಂದ ದುನುಮಂತ ಬಂದಿರುವುದು
 ದುಖಾಲಿ ಮೇಲೆ ಕೆಲಸ ಮಾಡಿ ಸ್ವಯಂಸಹಾಯದ ಬಳಕೆ ಮಾಡುವುದು
 ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ.

ದಿರೇನಾಯಕನಿಂದ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ
 ಮಂಜೂರಾದ ಮರಳು ಬ್ಲಾಕ್‌ನಲ್ಲಿ ಐಯಾ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಮಣ್ಣು
 ನಷ್ಟಪಡಿಸಿ ಐಯಾ ಕೆಲಸದ ದುನುಮಂತ ಬಂದಿರುವುದು ಸಲ್ಲಿಸಿರುವ 0.9. No
 11/2026 (52) ರ ಕುರಿತು ಅಂತಿಮವಾಗಿ ಮಂಡಳಿಯವರಿಗೆ ಸಲ್ಲಿಸಿ
 ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸ್ವಯಂಸಹಾಯದ
 ವಿಷಯವನ್ನು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಡ್ರಾಂಗಿಂಗ್ ತೀರಿಸಿ ಗಣಿ ಮತ್ತೆ ಪ್ರವೃತ್ತ
 ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳಿಗೆ ಸಲ್ಲಿಸಿ ಹಣ್ಣು ಬಿತ್ತರದ ಗಣಿ ಕಂಪನಿಯವರ
 ಅನುಮತಿಯನ್ನು ಪಡೆಯುವುದು. 1.3.2026 ರಿಂದ ಮುಂದುವರಿಸುವುದು,
 ಸೇವಾ ಕುಮಾರ್ ಬ್ಲಾಕ್‌ನಲ್ಲಿ 1.3.2026 ರಿಂದ ದುನುಮಂತ ಬಂದಿರುವುದು
 ದುಖಾಲಿ ಮೇಲೆ ಕೆಲಸ ಮಾಡಿ ಸ್ವಯಂಸಹಾಯದ ಬಳಕೆ ಮಾಡುವುದು
 ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ.

ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ.
 ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ.
 ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ. ನಿರೀಕ್ಷಿಸುತ್ತಾರೆ.

ದಿನಾಂಕ : 09-04-2026 ರಂದು ದೇವದುರ್ಗ ತಾಲ್ಲೂಕು ಗಬ್ಬೂರು ಹೊಬಳಿ ಹಿರೇರಾಯಕುಂಪಿ ಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿಯರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಮರಳು ಬ್ಲಾಕನಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಬಗ್ಗೆ. ಸಾಮಾಜಿಕ ಕಾರ್ಯಕರ್ತ ಹನುಮಂತ ಬಂಗಿರವರು ಸಲ್ಲಿರುವ o.A.No. 41/2026 (S2) ರ ಕುರಿತಂತೆ ಪರಿಶೀಲನೆ ಮಾಡಲು ಮುಂಚಿತವಾಗಿ ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿಯವರಿಗೆ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ಹಜರಾಗಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ ಈ ದಿನ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯ ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರಾದ ಅನಿಲ್‌ಕುಮಾರ್ ಬಿ.ವಿ. ಉಪವ್ಯವಸ್ಥಾಪಕರು, ಹೇಮಂತಕುಮಾರ್ ಭೂವಿಜ್ಞಾನಿ ಅರ್ಜಿದಾರರಾದ ಹನುಮಂತ ಬಂಗಿಯವರಿಗೆ ದೂರವಣಿ ಮೂಲಕ ಕರೆ ಮಾಡಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಬರಲು ಕೋರಿದರು ಸಹ ನಿರಾಕರಿಸುತ್ತಾರೆ.

ಮುಂದುವರೆದು, ಹಿರೇರಾಯಕುಂಪಿ ಗ್ರಾಮ ಸ್ಥಳರೊಂದಿಗೆ ಮೇಲ್ಕಂಡ ಅಧಿಕಾರಿಗಳು ಜಂಟಿಯಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡಲಾಗಿ ಪ್ರಸ್ತಾಪಕ ಪ್ರದೇಶದಲ್ಲಿ ಗಣಿಗಾರಿಕೆಯಾಗಿರುವುದುಗಳ ಕಂಡುಬರುವುದಿಲ್ಲ.

ಪ್ರಸ್ತಾಪಕ ಪ್ರದೇಶದಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪಡೆದಿರುವ ಪ್ರತಿಯನ್ನು ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರು ನೀಡಿರುತ್ತಾರೆ. ಹಾಗೂ EC ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಸಹ ನೀಡಿರುತ್ತಾರೆ.

ಹಿರೇರಾಯಕುಂಪಿ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮಂಜೂರು ಮಾಡಲಾದ ಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶವನ್ನು ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರು ತೋರಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಮಂಜೂರಾತಿ ಪ್ರದೇಶದ ಕೆಲವು ಬಾಗಗಳಲ್ಲಿ ಮರಳು ಇರುತ್ತದೆ. ಗಣಿಗಾರಿಕೆಯಾಗಿರುವ ಪ್ರದೇಶಗಳು ಕಂಡುಬರುವುದಿಲ್ಲ. ನದಿ ಪಾತ್ರದಲ್ಲಿ ಗಣಿಗಾರಿಕೆಯಿಂದ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ರಸ್ತೆ ನಿರ್ಮಾಣಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ನದಿ ಪಾತ್ರದಲ್ಲಿ ನೀರಿನ ಹರಿವಿಗೆ ತೊಂದರೆಯಾಗದಂತೆ ನಿರ್ವಹಣೆ ಮಾಡಿರುತ್ತಾರೆ.

ನದಿ ಪಾತ್ರದಲ್ಲಿ ನೀರಿನ ಹರಿವು ಇದ್ದು ಜಲಚರಗಳಿಗೆ ತೊಂದರೆಯಾಗಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಮರಳನ್ನು ಹಿರೇರಾಯಕುಂಪಿ ಗ್ರಾಮದಲ್ಲಿ ದಾಸ್ತಾನು ಮಾಡಿದ್ದು ಮರಳು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ತೂಕಮಾಪನ ಯಂತ್ರ, CC Camera, ಪರವಾನಿಗೆ ವಿತರಣೆ ಮಾಡಲು ಸಂಪೂರ್ಣ ಇರುತ್ತದೆ.

ತೂಕಮಾಪನ ಯಂತ್ರ ಸ್ವಚ್ಛಯಿದ್ದು ಚಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ. CC Camera ಚಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ. ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರು Maralu Mitra App ಮೂಲಕ ಮರಳು ಪಡೆಯುತ್ತಿದ್ದು ಸಾರ್ವಜನಿಕರಿಗೆ ಅನುಕೂಲವಾಗಿರುವುದು ನಿರ್ವಹಣೆಯಾಗಿರುತ್ತೆ. ಹಾಗೂ ILMS ತಂತ್ರದಲ್ಲಿ GPS ಹೊಂದಿರುವ ವಹನಗಳಿಗೆ ಮಾತ್ರ ಪರವಾನಿಗೆ ವಿತರಣೆ ಮಾಡುತ್ತಿದ್ದು ಉತ್ಪಾದನೆ ಮತ್ತು ರವಾನೆ ವಿತರಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ.

ಪ್ರಸ್ತಾಪಕ ಮರಳು ಬ್ಲಾಕನ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಗಣಿ ಚಟುವಟಿಕೆಯನ್ನು ಸುಮಾರು 08 ತಿಂಗಳಿಂದ ಸ್ಥಳವಾಗಿರುವುದಾಗಿ ಸಾರ್ವಜನಿಕರು ತಿಳಿಸಿರುತ್ತಾರೆ

ಈ ಮಹಜರನ್ನು ಈ ದಿನ ಸಮಯ 11.00 ರಿಂದ 12.00 ಗಂಟೆಯವರೆಗೆ ನಡೆಸಲಾಯಿತು.

ಹೇಳಿ ಕೇಳಿ ಓದಿ ಒಪ್ಪಿ ಅರ್ಥೈಸಿಕೊಂಡು ಈ ಕೆಳಗೆ ಸಹಿವ ಮಾಡಿದೆ.

ಸಹಿ/- ಹನುಮಂತ ತಂದೆ ಹನಗಪ್ಪ	ಸಹಿ/- ಮಹೇಶ್ ಡಿ ಎಸ್, ಮಹೇಮಂತ್ ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನಿ, ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಇಲಾಖೆ ಗಣಿ ಕಂಪನಿ	ಸಹಿ/- ಹೇಮಂತ್ ಕುಮಾರ, ಅನಿಲ್ ಕುಮಾರ ಹಟ್ಟಿ ಚಿನ್ನದ ವ್ಯವಸ್ಥಾಪಕರು ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ
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ಸಹಿ/-
ಶರಣಭಸವ ತಂದೆ ಗುಡದಪ್ಪ

Spot Inspection

Date: 09-04-2026 Regarding the sand block allotted to Hatti Gold Mining Company in Hirerayakumpi village limits of Gabbur hobli, Devdurga taluk. Social activist Hanumantha Bangi has been asked to appear for site inspection with documents in advance to inspect the o.m.o.o. 41/2026 (S2). Accordingly, on this day, the technical officers of the Department of Mines and Geology and the representative of Hatti Gold Mining Company, Anilkumar B.V. Deputy Manager, Hemanthakumar Geologist, called the applicant Hanumantha Bangi over the phone and requested him to come for site inspection, but he refused.

Further, the above authorities jointly inspected the Hirerayakumpi village site and found that there is no mining in the proposed area.

The company representative has given a copy of the permission to mine in the proposed area. And the certificate has also been given.

The company representative has shown the sanctioned mining lease area within the limits of Hirerayakumpi village. Accordingly, there is sand in some parts of the sanctioned area. There are no areas where mining has been done. No road construction has been seen in the riverbed due to mining.

The riverbed has been maintained so that there is no disturbance to the flow of water.

There is water flow in the riverbed and there is no disturbance to aquatic animals.

The sand was mined in Hirerayakumpi village by the sand miner, who has weighed the sand in the sand stock yard as per the rules, and the permit is ready for issuance.

The weighing machine is clear and operational. The company representative is getting sand through Ochidichitu Oni Dichi Nthithi and the management is for the convenience of the public. And the license is being issued only to the vehicles having UPS in IIOS technology and production and dispatching are being given.

The public has informed that there has been no regular mining activity in the proposed sand block area for about 08 months.

This Mahajar was held on this day from 11.00 to 12.00 hrs.

I have read, heard, understood and agreed to the following and have signed.

Sd/-	Sd/-	Sd/-	Sd/-
Hanumantha Son of Hanagappa	Mahesh D.S.Geologist, Department of Mines and Geology	Hemant Kumar Geologist, Hutti Gold Mines Company	Anil Kumar Deputy Manager, Hutti Gold Mines Company

Sd/-

Sharanabasava
Son of Gudadaappa

ಸ್ಥಳ ಮಹಜರ್

ದಿನಾಂಕ.09.04.2026 ರಂದು ದೇವದುರ್ಗ ತಾಲ್ಲೂಕು ಜಾಲಹಳ್ಳಿ ಹೋಬಳಿ ಹೇರುಂಡಿ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮಂಜೂರಾಗಿರುವ ಮರಳು ಬ್ಲಾಕ್‌ನ್ನು ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿಯವರಿಗೆ ನಿರ್ವಹಣೆ ಮಾಡುತ್ತಿದ್ದು ಈ ಸದರಿ ಮರಳು ಬ್ಲಾಕ್ ಕುರಿತಂತೆ ಸಾಮಾಜಿಕ ಕಾರ್ಯಕರ್ತರ ಹನುಮಂತ ಬಂಗಿರವರು ಸಲ್ಲಿಸಿರುವ O A No 41/2026 (SZ) ರ ಕುರಿತಂತೆ ಪರಿಶೀಲನೆ ಮಾಡಲು ಮುಂಚಿತವಾಗಿ ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿಯವರಿಗೆ ಹನುಮಂತ ಬಂಗಿ ಮತ್ತು ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿಯವರಿಗೆ ಪತ್ರದ ಮೂಲಕ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಈ ದಿನ ಹನುಮಂತ ಬಂಗಿ ರವರು ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ಹಾಜರಾಗಲು ನಿರಾಕರಿಸುತ್ತಾರೆ, ಕಂಪನಿಯ ಪ್ರತಿನಿಧಿಯವರಾದ ಅನಿಲ್ ಕುಮಾರ ಬಿ.ವಿ, ಹೇಮಂತ ಕುಮಾರ ಎನ್ ಭೂವಿಜ್ಞಾನಿ ಮತ್ತು ಗ್ರಾಮಸ್ಥರೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಗಣಿ ಚಟುವಟಿಕೆಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಪ್ರಸ್ತಾಪಿತ ಪ್ರದೇಶದ ಗಡಿಬಾಂಧುಗಳನ್ನು ಕಂಪನಿ ಪ್ರತಿನಿಧಿಯವರು ತೋರಿಸಿದ್ದು ಅದರಂತೆ ಗುತ್ತಿಗೆ ಪ್ರದೇಶದಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ನಡೆಸಿರುವ ಕುರುವುಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಪ್ರಸ್ತಾಪಿತ ಪ್ರದೇಶದಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ನೂಡಲು ನೀಡಲಾದ ಕಾರ್ಯದೇಶಿ ಪ್ರತಿ, ಪರಿಸರ ಇಲಾಖೆಯಿಂದ ಪಡೆದ ಇಸಿ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಸ್ಥಳದಲ್ಲಿ ಕಂಪನಿ ಪ್ರತಿನಿಧಿಯವರು ನೀಡಿರುತ್ತಾರೆ.

ದಾಸ್ತಾನು ಕೇಂದ್ರದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ತೂಕ ಮಾಡುವ ಯಂತ್ರ ಅಳವಡಿಸಿದ್ದು ಜಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ.

ಸಿಸಿ ಕ್ಯಾಮರ ಅಳವಡಿಸಿದ್ದು ಜಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ ಪರವಾನಿಗೆ ವಿತರಣೆ ಮಾಡಲು ಕಂಪ್ಯೂಟರ್ ಅಳವಡಿಸಿದ್ದು ಜಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ.

ಪ್ರಸ್ತಾಪಿತ ಮರಳು ಬ್ಲಾಕ್‌ನ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಮರಳು ದಸ್ತಾನಿದ್ದು, ಗಣಿಗಾರಿಕೆ ನಡೆದಿರುವ ಕುರುಹುಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಈ ಹಿಂದೆ ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಲ್ಲಿ ಮರಳು ವಿಲೇವಾರಿ ಮಾಡಲು Marulu Mitra App ಇದ್ದು ಅದರ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಿಗೆ ಮರಳು ಹೋದಗಿಸಲು ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುತ್ತದೆ ಸದರಿ App ನಲ್ಲಿ ಬುಕ್ ಮಾಡಲಾದ DMG OSOG Plant Form ನಲ್ಲಿ ನೋಂದಾಹಿತ ವಾಹನಗಳಿಗೆ ಮೊತ್ತ ಮರಳು ಪರವಾನಿಗೆ ನಿಕರಣೆಗೆ ಮಾಡುತ್ತಾರೆ ಎಂದು ಕಂಪನಿಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ

ಮರಳು ಬ್ಲಾಕ್ ಪ್ರಾರಂಭದಿಂದ ಇಲ್ಲಿಯವರೆಗೆ ಉತ್ಪಾದನೆ ರವಾನೆ ವಿವರಗಳನ್ನು ಕಂಪನಿಯವರು ಸ್ಥಳದಲ್ಲಿ ನೀಡಿರುತ್ತಾರೆ.

ಈ ಪರಿಶೀಲನೆಯನ್ನು ಈ ದಿನ ಸಮಯ 3:50 ರಿಂದ 5:10 ರವರೆಗೆ ನಡೆಸಲಾಯಿತು ಸದರಿ ಸಮಯದಲ್ಲಿ ಭಾಯಚಿತ್ರಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳಲಾಯಿತು.

ಹೇಳಿ ಕೇಳಿ ಓದಿ ಒಪ್ಪಿ ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿದೆ.

ಸಹಿ/-
ಅಯ್ಯನಗೌಡ ತಂದೆ ಈಶ್ವರಪ್ಪ

ಸಹಿ/-
ಹೇಮಂತ ಕುಮಾರ, ಭೂವಿಜ್ಞಾನಿ, ಹಟ್ಟಿ
ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ
ಸಹಿ/-
ಹನುಮಂತ ತಂದೆ ಭೀಮಪ್ಪ
ಸಹಿ/-
ಮಹೇಶ್ ಡಿ ಎಸ್, ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ ಮತ್ತು
ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ

ಸಹಿ/-
ಅನಿಲ್ ಕುಮಾರ ಉಪ ವ್ಯವಸ್ಥಾಪಕರು ಹಟ್ಟಿ
ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ
ಸಹಿ/-
ಕಲ್ಯಾಣಪ್ಪ ತಂದೆ ಕರಿಯಪ್ಪ

Spot Inspection

On 09.04.2026, the sand block allotted to Hatti Gold Mining Company in the limits of Herundi village, Jalahalli hobli, Devdurga taluk was managed by Hatti Gold Mining Company and the social activist Hanumant Bangi has informed the Hatti Gold Mining Company through a letter to inspect the said sand block in accordance with the OM 41/2026 (SZ).

Accordingly, Hanumant Bangi has refused to attend the site inspection on this day. During the site inspection jointly conducted by the company's representative Anil Kumar B.V., Hevanth Kumar N. Geologist and the villagers, no mining activities were found.

The company representative showed the boundaries of the proposed area and accordingly, the Kuruvus who have been engaged in mining in the lease area were not found.

The copy of the work order issued for mining in the proposed area and the EC certificate obtained from the Environment Department have been provided by the company representative at the site.

A weighing machine has been installed and is in operation at the quarry center as per the rules.

A CCTV camera has been installed and is in operation. A computer has been installed and is in operation for issuing permits.

No road construction has been found in the area of the proposed sand block.

There is sand in the said area and no traces of mining have been found.

Previously, there was a sand disposal site in the warehouse yard and work is underway to dispose of sand to the public through it. The company has informed that the sand will be used for the cancellation of the sand permit for vehicles not registered in the AOU AOU PTACHITIN EOD booked on the said site.

The company has provided the production dispatch details to those who have started the sand block on site.

This inspection was carried out from 3:50 to 5:10 on this day. Photographs were taken during the said time.

I have read, understood, agreed and signed below.

Signature/-
Ayyanagowda father
Eshwarappa

Signature/- Hanumantha
father Bheemappa

Signature/-
Hemanth Kumar,
Geologist, Hatti Gold
Mining Company
Signature/-
Kalyanappa father
Kariappa

Signature/-
Anil Kumar Deputy Manager
Hatti Gold Mining Company
Signature/-
Mahesh D.S., Geologist,
Department of Mines and
Geology

Villagers Fed Up with Sand Mining in Karkihalli: "Officials, Let Us Live"
Janabala News

Devadurga, 13: Sand mining in Karkihalli has taken another turn. When officials visited the site, villagers expressed their pain and anger by even getting into the pits dug unscientifically to show their depth. The officials assured that appropriate action would be taken.

However, the very next day, when attempts were made again to lower machines into the river for sand extraction, the villagers—including women—stopped them from proceeding.

In the Krishna river basin of Karkihalli village, those who came to carry out sand mining yesterday faced strong opposition from the villagers. The villagers protested saying that if sand is to be extracted, it should follow the law. According to the Sustainable Sand Mining Guidelines, using machines (mechanised mining) is illegal. If sand mining is to be done, they demanded that local villagers be given employment through manual mining instead.

For some time, tension prevailed in the village. Seeing the anger of the villagers, those involved in sand mining left the place.

It is also reported by an unnamed local resident that attempts were made to lure villagers opposing sand mining by offering them money.

Suguru and Choudeshwarihal Sand Blocks Spot Inspection Photos



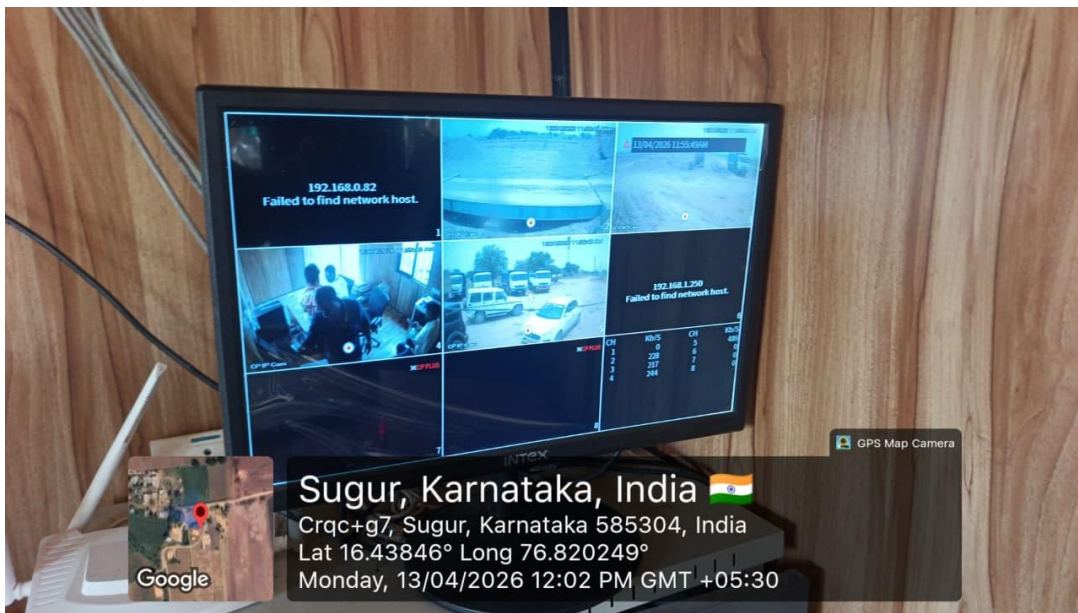
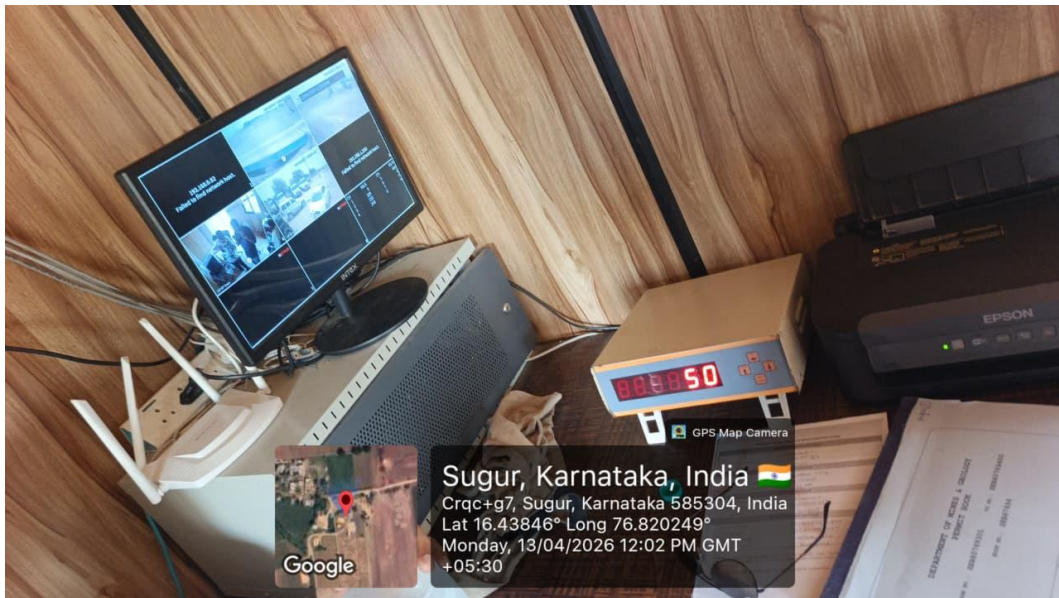
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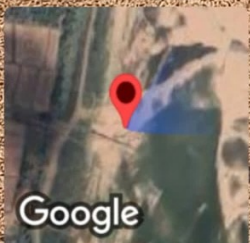












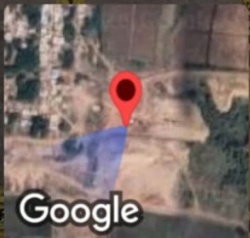
Karkihalli, Karnataka, India 


Karkihalli, Karnataka, India, Karkihalli, Karnataka ,
India

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GPS Map Camera



Karkihalli, Karnataka, India 

Gxgx+f5p, Karkihalli, Karnataka 584111, India


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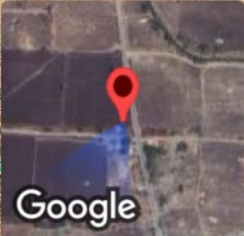
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GPS Map Camera



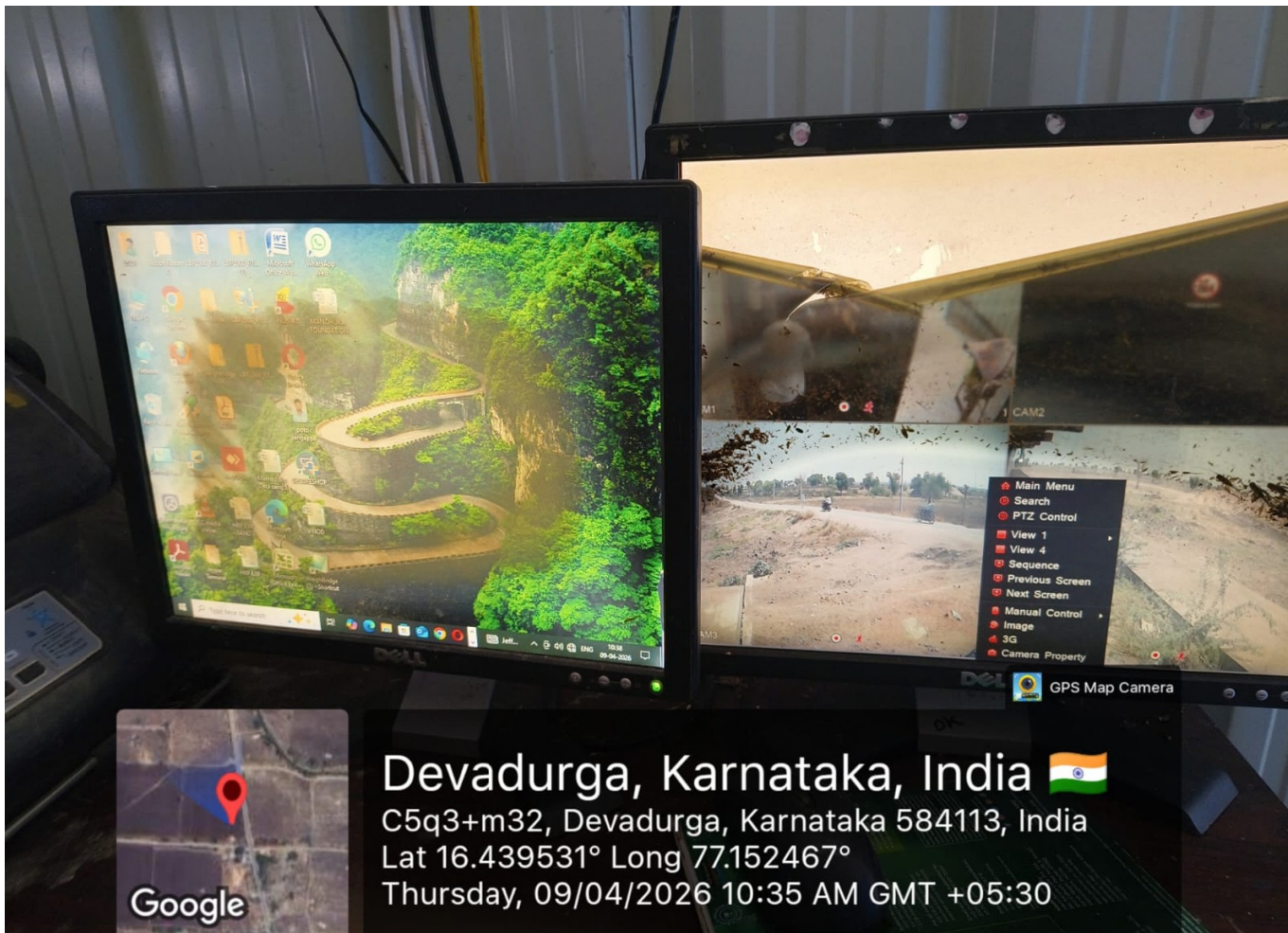
Google

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Gxgx+f5p, Karkihalli, Karnataka 584111, India
Lat 16.523986° Long 76.999412°
Thursday, 09/04/2026 01:29 PM GMT +05:30




Google

Devadurga, Karnataka, India 
C5q3+m32, Devadurga, Karnataka 584113, India
Lat 16.439427° Long 77.15253°
Thursday, 09/04/2026 10:33 AM GMT +05:30






Chickraikumpi, Karnataka, India 

Chickraikumpi, Karnataka, India, Chickraikumpi, Karnataka, India

Lat 16.440349° Long 77.159842°

Thursday, 09/04/2026 11:31 AM GMT +05:30

 GPS Map Camera